

Why India's 2047 roadmap must begin with a child's safety

Stakeholders discuss trafficking, early marriage, forced labour

SAKSHI PRIYA ■ New Delhi

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The theme, "Viksit Bharat@2047: For Every Woman and Child," posed a challenging question: can a nation truly be described as developed if its women and children continue to look over their shoulders? More than 150 participants had travelled from different parts of the country—individuals who work directly with children and families affected by trafficking, early marriage, and forced labour.

Many of them brought stories from the field, grounded in daily encounters with vulnerability and resilience. When the discussion turned to India's goals for 2047, the unity of thought remained consistent. As the country approaches its centenary, participants agreed that economic development remains incomplete without the safety and empowerment of women and children. The symposium was inaugurated by Priyank Kanoongo, Member, National Human Rights Commission.

Acknowledging the shared responsibility of Government institutions and civil society organisations, he stressed that laws such as the Protection of Children from Sexual Offences Act hold value only when enforced seriously on the ground. His remarks reflected the challenges faced by those working in remote and vulnerable regions, where policies must be translated into protection with limited resources and infrastructure.

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PIONEER PHOTO

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As the symposium concluded, one message remained clear. India's journey towards 2047 will not be measured only in economic milestones or policy frameworks. It will be judged by everyday freedoms—by whether a woman can walk without fear, and whether a child is allowed the simple right to a safe and unbroken childhood.

Coordinator of ATSEC India, brought an emotional note to the opening session. Reflecting on years of field engagement, he spoke about how numbers often hide individual lives. "We are not here to draft policies alone. We are fighting to ensure that no mother is left searching for a child lost to trafficking, because there is no heavier burden on a nation than a child's tears," he said. Nandita Baruah, Country Representative of The Asia Foundation, spoke about progress achieved so far while drawing attention to the growing threat of digital sexual exploitation. She underlined the need for safeguards that evolve alongside technology. Shreya Ghosh, representing Girls

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meals on trains, which would be "unfair discrimination" and amount to "violations of human rights", the panel has sought a fresh action taken report (ATR) with a list of all food contractors and vendors

engaged by it for serving food.

Details of whether the non-vegetarian food served by contractors and vendors is halal or jhatka, or both, have also been sought. The ATR is to be submitted within four weeks.

The first notice in Nov stated the allegations were *prima facie* violations of human rights, as selling only Halal meat "badly affects" livelihood of Hindu SC and non-Muslim communities. **TNN**

ट्रेनों में हलाल मांस परोसने पर मानवाधिकार आयोग ने मांगा जवाब

नई दिल्ली, (पंजाब केसरी): भारतीय रेल में परोसे जाने वाले हलाल नॉन-वेज भोजन को लेकर उठे विवाद पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने रेलवे बोर्ड, खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएपआई) और पर्यटन मंत्रालय से दोबारा विस्तृत एक्शन टेक्न रिपोर्ट (एटीआर) की मांग की है।

वह मामला 21 नवंबर 2025 को दर्ज कराई गई एक शिकायत से जुड़ा है, जिस पर आयोग ने 5 जनवरी 2026 को सुनवाई की।

शिकायतकर्ता का आरोप है कि भारतीय रेल और आईआरसीटीसी द्वारा केवल हलाल तरीके से तैयार किया गया मांस परोसा जा रहा है।

अरावली में अवैध खनन और विस्फोट से ग्रामीण परेशान

राष्ट्रीय मानवाधिकार आयोग ने लिया कड़ा संज्ञान

भिवानी। हरियाणा के महेंद्रगढ़, भिवानी और चरखी दादरी जिलों के ग्रामीणों को अरावली पहाड़ियों में चल रहे अवैध खनन, भारी विस्फोट और स्टोन क्रशर संचालन के कारण हो रही गंभीर समस्याओं पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कड़ा संज्ञान लिया है। मामले में भिवानी के ढाणीमाहू निवासी और बाल अधिकार संरक्षण आयोग के पूर्व सदस्य सुशील वर्मा ने आयोग को शिकायत दी थी।

शिकायत में अरावली पहाड़ियों पर चल रहे अवैध खनन और विस्फोट से ग्रामीणों को हो रही परेशानियों का विवरण दिया गया। प्रियंक कानूनगो की अध्यक्षता में राष्ट्रीय मानवाधिकार आयोग की पीठ ने मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के तहत इस मामले का संज्ञान लिया। आयोग ने हरियाणा प्रदूषण नियंत्रण बोर्ड के सचिव के साथ महेंद्रगढ़, भिवानी और चरखी दादरी जिलों के उपायुक्तों को नोटिस जारी करते हुए आरोपों की जांच कर चार सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत करने को कहा।

सुशील वर्मा ने शिकायत में बताया कि



आयोग ने हरियाणा प्रदूषण बोर्ड और जिला उपायुक्तों को नोटिस जारी कर चार सप्ताह में रिपोर्ट मांगी

ग्रामीणों का दावा है कि बार-बार होने वाले विस्फोटों से भूकंप जैसी स्थिति उत्पन्न होती है, घरों में दरारें पड़ती हैं, भीषण शोर होता है और लगातार भय का माहौल बना रहता है। इसके बावजूद अरावली क्षेत्र में खनन गतिविधियां जारी हैं। विस्फोट और पत्थर तोड़ने वाली मशीनों के कारण धूल प्रदूषण बढ़ गया है जिससे सांस लेने में कठिनाई, खांसी, अस्थमा, आंखों में जलन और एलर्जी जैसी स्वास्थ्य समस्याएं उत्पन्न हो रही हैं जो विशेष रूप से बच्चों, महिलाओं और बुजुर्गों के स्वास्थ्य को प्रभावित कर रही हैं।

NHRC seeks details of halal, jhatka food served on trains

Dissatisfied with the response of IRCTC, Indian Railways' catering and ticketing agency, to its notice on a complaint alleging that "only halal-processed meat" is served in non-vegetarian meals on trains, which would be "unfair discrimination" and amount to "violations of human rights", the panel has sought a fresh action taken report with a list of all food contractors and vendors engaged by it for serving food.

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Details of whether the non-vegetarian food served by the contractors and vendors is halal or jhatka, or both, have also been sought. The ATR is to be submitted within four weeks.

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as the practice of selling only Halal meat "badly affects" the livelihood of Hindu SC communities and non-Muslim communities.

The commission further said that as a govt agency, the railways must respect the right to choice of food of people belonging to all religious faiths, in keeping with the secular spirit of the Constitution of India.

In its response to NHRC in Dec, the railways said that the "IRCTC has confirmed that it does not have any procurement policy or guidelines mandating that meals served in Indian Railways must be Halal certified. IRCTC has further clarified that it requires its licensees and vendors to comply with the standards prescribed under the Food Safety and Standard Authority of India (FSSAI)." Also, the ministry of railways does not insist on or prescribe any specific religious form of certification. **TNN**

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बाल आयोग के पूर्व सदस्य की शिकायत पर आयोग ने राज्य प्रदूषण नियंत्रण बोर्ड व जिला उपायुक्तों से तलब की रिपोर्ट

संवाद न्यूज एजेंसी

भिवानी। महेंद्रगढ़, भिवानी व चरखी दादरी जिलों के ग्रामीणों को अरावली पहाड़ियों में चल रहे अवैध खनन, भा गी विस्फोट व

इंपैट

स्टोन क्रशर संचालन से हो रही गंभीर समस्याओं पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कड़ा संज्ञान लिया है।

मामले में भिवानी के ढाणीमाहू निवासी व बाल अधिकार संरक्षण आयोग के पूर्व सदस्य सुशील वर्मा ने आयोग को शिकायत दी थी। शिकायत में अरावली पहाड़ियों पर चल रहे अवैध खनन और विस्फोट से

महेंद्रगढ़, भिवानी और चरखी दादरी जिलों के उपायुक्तों को जारी किया नोटिस

ग्रामीणों को हो रही परेशानियों का विवरण दिया गया। प्रियंक कानूनों को अध्यक्षता में राष्ट्रीय मानवाधिकार आयोग की पीठ ने मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के तहत मामले का संज्ञान लिया।

आयोग ने हरियाणा प्रदूषण नियंत्रण बोर्ड के सचिव के साथ महेंद्रगढ़, भिवानी और चरखी दादरी जिलों के उपायुक्तों को नोटिस जारी करते हुए आयोग की जांच कर चार सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत करने को कहा।

सुशील वर्मा ने शिकायत में बताया कि ग्रामीणों का दावा है कि बार-बार



अमर उजाला में 30 दिसंबर के अंक में प्रकाशित खबर।



अमर उजाला में 31 दिसंबर के अंक में प्रकाशित खबर।

होने वाले विस्फोटों से भूकंप जैसी स्थिति उत्पन्न होती है, घरों में दराएँ पड़ती हैं, भौषण शोर होता है और लगातार भय का माहौल बना रहता है।

इसके बावजूद अरावली क्षेत्र में खनन गतिविधियों जारी हैं। विस्फोट और पत्थर तोड़ने वाली मशीनों के कारण धूल प्रदूषण बढ़ गया है जिससे सांस लेने में कठिनाई, खांसी, अस्थमा, आँखों में जलन और एलर्जी जैसी

स्वास्थ्य समस्याएं उत्पन्न हो रही हैं जो विशेष रूप से बच्चों, महिलाओं और बुजुणों के स्वास्थ्य को प्रभावित कर रही हैं।

शिकायत में बड़े पैमाने पर पर्यावरणीय क्षति का भी आरोप लगाया गया है जिसमें वृक्षों की कटाई और बन्धजीवों के आवास का विनाश शामिल है। ग्रामीणों ने चेतावनी दी कि यदि प्रशासन खनन और विस्फोट को

तुरंत नहीं रोकता है तो वे बड़ा जनआंदोलन करें।

शिकायतकर्ता ने आयोग से अनुरोध किया कि प्रभावित क्षेत्रों में अवैध खनन और विस्फोट को तत्काल रोका जाए, मृत्यु, चोट और पर्यावरणीय क्षति की जांच की जाए, जिम्मेदार अधिकारियों की जबाबदेही तय की जाए, प्रभावित परिवारों को मुआवजा दिया जाए और अवैध खनन के



Source: <https://www.freepressjournal.in/amp/mumbai/maharashtra-news-nhrc-takes-cognisance-of-complaint-by-ratnagiri-urdu-school-students-over-dust-and-noise-pollution-from-bauxite-mining>

Maharashtra News: NHRC Takes Cognisance Of Complaint By Ratnagiri Urdu School Students Over Dust And Noise Pollution From Bauxite Mining

The NHRC has taken cognisance of a complaint by students of an Urdu school in Ratnagiri alleging dust and noise pollution from nearby bauxite mining, and has sought action taken reports from the district administration and the Maharashtra Pollution Control Board.

Pranali Lotlikar | Updated: Monday, January 12, 2026, 10:39 PM IST

Mumbai, Jan 12: The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by students of an Urdu school in Mandivali village of Ratnagiri district, alleging violation of their fundamental rights due to dust and noise pollution caused by nearby bauxite mining operations.

Allegations of pollution near school

The complaint, submitted by social activist Bhavesh Karekar on behalf of school-going students from Mandivali in Dapoli taluka, alleges that continuous movement of heavy dumpers transporting bauxite ore from the Rowale and Umbershet mining sites has created severe dust and noise pollution in and around the school premises.

According to the students, the constant commotion of mining vehicles passing close to the school has disrupted classes and adversely affected their health and learning environment.

Commission observes *prima facie* rights violation

Taking note of the allegations, the NHRC observed that the issues raised *prima facie* appear to involve violations of human rights. A bench of the Commission, presided over by member Priyank Kanoongo, has taken cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993.

Notices issued to authorities

The Commission has directed its registry to issue notices to the District Magistrate, Ratnagiri, and the Chairman of the Maharashtra Pollution Control Board (MPCB), Mumbai.

Both authorities have been asked to inquire into the allegations and submit an Action Taken Report (ATR) within two weeks for the Commission's perusal. The ATR is to be submitted within two weeks from the date of receipt of the notice, dated January 7.

Right to health and education cited

In their complaint, the students highlighted serious concerns regarding the right to health, stating that dust pollution generated by mining trucks poses risks such as respiratory problems, allergies, asthma and potential long-term lung damage.

They contended that this amounts to a violation of Article 21 of the Constitution, which guarantees the right to life, including the right to a clean and healthy environment.

The complaint also pointed to infringement of the right to education under Article 21A, as the noise caused by frequent movement of heavy vehicles allegedly hampers classroom teaching, students' concentration and the overall learning atmosphere.

Safety concerns over mining proximity

Further, the students expressed alarm over the proposed Mandivali mining boundary being barely 100 metres from the Urdu school, terming it a grave threat to the physical safety, mental well-being and environmental security of children. They argued that permitting mining activity so close to an educational institution is contrary to basic principles of child safety and environmental justice.

Reliefs sought by students

The complainants also alleged that despite repeated representations to local and district authorities, no effective steps were taken to address their grievances, reflecting administrative apathy and continued denial of basic human rights.

Among the reliefs sought, the students urged the NHRC to direct authorities to immediately halt mining transportation near the school during school hours, order an independent inspection of dust and noise pollution levels around the school, and ensure that no mining activity or transportation is allowed in the vicinity of educational institutions.



Source: <https://www.thehindu.com/news/cities/Delhi/workers-union-writes-to-nhrc-on-e-commerce-platforms-practising-forced-labour/article70502978.ece>

Workers' union writes to NHRC on e-commerce platforms practising 'forced labour'

Published - January 13, 2026 01:03 am IST - New Delhi

Alisha Dutta

The Gig and Platform Service Workers Union on Monday wrote to the National Human Rights Commission (NHRC) for platforms practising "forced labour" through "target based" and "time bound work".

The union wrote the letter days after it participated in a pan-India strike against ten-minute deliveries on December 25 and 31.

In the letter, it stated that labour practices prevalent in the platform economy constitute forced labour in violation of Article 23 of the Constitution, under International Labour Organisation's Conventions and Sustainable Development Goals. "The Supreme Court has settled the legal position that forced labour is not confined to overt physical or legal compulsion in People's Union for Democratic Rights," it read.

"In the gig economy, such economic coercion is exercised through algorithmic management systems that impose rigid time targets, opaque performance metrics and constant threats of penalties, loss of income," it read. The letter further highlighted that for workers dependent on platform income for subsistence, refusal to comply is not a genuine option. "The apparent "choice" to work is thus illusory," it read.

The union then submitted that the "platform-based gig work represents a new technologically mediated form of forced labour". "Here control is exercised not through visible supervisors but through algorithms, ratings, and punitive incentive structures," it stated.

It requested the body take cognisance of the conditions of the workers.



Source: <https://indiatomorrow.net/2026/01/12/railways-food-controversy-nhrc-should-debate-food-choices-not-target-halal/>

Railways Food Controversy: NHRC Should Debate Food Choices, Not Target Halal

January 12, 2026 | Updated: 2 mins ago

By Syed Khalique Ahmed

NEW DELHI: The National Human Rights Commission's recent observations and directives on the issue of halal food served on Indian Railways raise a serious and uncomfortable question: Is this truly about human rights and transparency, or does it reflect a growing institutional discomfort with Muslim practices in public life?

While the commission's directive is not available on its official website, nor has the commission issued any press release in this regard, it has been reported by Indo-Asian News Service (IANS), a private news agency that circulates news content about developments in India.

The commission has intervened based on a complaint from Sunil Ahirwar from Bhopal. However, no background about the complainant is available either on the commission's website or on the internet. In his complaint, Ahirwar, according to an IANS report, alleged that Indian Railways serves only halal-processed meat in non-vegetarian meals on trains, claiming this amounts to unfair discrimination and violates passengers' rights.

Ahirwar argued that this practice harms the livelihood of Hindu Scheduled Caste (Dalit) communities traditionally involved in the meat trade and that Hindu and Sikh passengers are not provided options consistent with their religious beliefs.

His complaint cited various constitutional provisions (including Articles 14, 15, 19(1)(g), 21, and 25) alleging that the practice violates equality, freedom of profession, dignity, and religious freedom.

The commission has directed Indian Railway Catering and Tourism Corporation (IRCTC) to submit a fresh, detailed Action Taken Report, including a comprehensive list of all food vendors and contractors engaged by IRCTC across trains, stations, hotels, and restaurants. It has also demanded whether the non-vegetarian meat served by each vendor is halal, jhatka, or both.

The commission, in its zeal, has gone beyond the issues raised by the complainant. While the scope of Ahirwar's complaint is limited to food supplied in trains, the commission also directed the Ministry of Tourism to submit an Action Taken Report, asking it to divulge if the issues about the method of slaughter used in non-vegetarian dishes in hotels are covered or not in hotel classification and their star-rating. This is totally outside the scope of the complaint and yet, the commission has issued notices to the Tourism Ministry to disclose this information.

On the surface, the NHRC's concern appears principled. It speaks of passengers' choice, transparency, and the right to be informed. These are legitimate issues in any democracy. But a closer reading of the commission's language and framing reveals something more troubling: Halal is not treated merely as a dietary category, but subtly presented as a problem in itself.

The commission's observation that halal meat "generally requires slaughter by a Muslim" and may therefore raise concerns about employment discrimination is particularly revealing. This framing shifts the focus away from consumer rights and toward suspicion of a religious practice. Instead of asking whether multiple food options are available, the discourse begins to imply that the very presence of halal food is a legal concern. That opens the door to more serious harm, bias and injustices to Muslims that may crop up later if not immediately. Muslims have already suffered too much owing to vigilante groups physically attacking Muslim cattle traders on the pretext of cow slaughter, although in connivance with law enforcement agencies. Dozens of Muslims have not only been lynched all across the country, particularly in North and West India, on this false pretext, but this also affected the meat trade and businesses run by Muslims, thus harming them economically. The NHRC intervention,

therefore, with reported negative observations against Muslims, may further harm their meat trade because Indian Railways and private hotels are the biggest bulk customers of chicken and mutton in India.

What is halal meat? It is simply a method of food preparation followed by millions of Indian citizens. Muslims in the rest of the world also practice the halal method of slaughtering. The key principle of the halal method is to facilitate maximum and rapid drainage of blood from the animal, as consumption of blood is prohibited in Islam. In fact, eating blood is not allowed in any religion. To ensure this, a sharp, deep horizontal incision is made across the front of the neck, leaving the spinal cord intact. This allows the heart to continue pumping, which facilitates the complete drainage of blood from the body due to a pressure gradient, ensuring that the meat is properly drained of blood and, therefore, more hygienic. In contrast, in the 'jhatka' method, the neck is severed from the body in one stroke, the bleeding process is not complete and, hence, a lot of blood gets coagulated in the veins, making the meat medically unhealthy.

So, the halal method of slaughtering is not against any individual or community. It has nothing to do with religion. The only purpose is to make the meat free of blood to the maximum extent. Jews also adopt the same method for slaughtering animals and, and they call it "kosher". Jews don't eat 'jhatka' meat. Since there is a lack of awareness about the medical benefits of halal, non-Muslims, particularly radical Hindus, begin to use the language of threat and discrimination against Muslims on this issue. Ignorance or insufficient awareness on the part of educated and opinion-making Hindus leads to the politicization of this medical-based practice linked with Muslims in the present political climate, where Muslims are portrayed as a suspect or enemy of other cultures.

The invocation of the Sikh Rehat Maryada by the NHRC further complicates the picture. Such insinuations risk further polarisation. While Sikh dietary beliefs absolutely deserve respect, the solution in a plural society is not to question Muslim practices but to ensure diverse options are available. Projecting halal as the core issue, rather than the absence of choice, subtly positions one community's religious norm as a problem to be corrected.

In Western countries, food stores sell both halal and non-halal, with proper labelling providing an option to consumers. The government does not stigmatize the halal mode of slaughtering. So, the appropriate response would be to call for clearer labeling and better consumer information, not to single out halal with mistrust and attach any stigma or social taint to halal meat.

A human rights body like the NHRC must be careful with its language. When institutions assigned to protect minorities begin to echo majoritarian language, it legitimizes prejudice. The role of the NHRC should be to defend pluralism, not to inadvertently feed narratives that depict Muslim cultural practices as incompatible with public life.

It would have been fair if the debate had been framed about transparency, labeling, and the options available to train passengers. By focusing the debate on halal as a potential rights violation, the commission has reinforced the idea that Muslim presence in everyday public systems, even in something as ordinary as food, is disputed, which is a narrative propagated by narrow-minded hardcore Hindutva elements.

We must know that India's strength lies in its diversity. A rights-based approach would endorse that halal, jhatka, vegetarian, Jain, and every other dietary preference can coexist. No dietary practice should be viewed with suspicion to protect or promote the others.



Source: <https://madhyamamonline.com/india/nhrc-calls-railway-board-report-on-halal-food-incomplete-seeks-detailed-vendor-data-1485379>

NHRC calls Railway Board report on halal food 'incomplete', seeks detailed vendor data

By Web Desk 12 January 2026

POSTED ON 12 JAN 2026 10:55 AM

New Delhi: The National Human Rights Commission (NHRC) on Monday termed the Railway Board's response regarding the service of halal-certified food on trains as "incomplete" and lacking transparency, directing the Indian Railways Catering and Tourism Corporation (IRCTC) to submit a fresh Action Taken Report.

The commission was hearing a complaint alleging that Indian Railways exclusively serves halal-processed meat in non-vegetarian meals, which the complainant argued discriminates against other communities and violates passengers' freedom of choice.

In its initial submission, the Railway Board stated that there is no official provision for selling or serving halal-certified food on Indian Railways and that it strictly adheres to Food Safety and Standards Authority of India (FSSAI) guidelines. Officials cited a recent submission to the Chief Information Commission (CIC), where they confirmed that no records exist regarding a specific policy on halal food or passenger consent for the same. However, the NHRC found this explanation insufficient. The commission observed that the "freedom of choice of passengers" is a fundamental right, entitling individuals to know the nature of the food they consume.

The rights body noted that for meat to be qualified as 'halal', it generally requires slaughter by a Muslim, as per specific religious interpretations. If such meat is exclusively served, the NHRC warned it could raise concerns regarding employment discrimination against individuals of other faiths. It also highlighted the mandates of the 'Sikh Reht Maryada', which prohibits the consumption of halal meat.

Crucially, the NHRC pointed out that the Railway Board's report failed to provide specific details about the vast network of vendors and contractors IRCTC employs.

"The report submitted by the Railways does not provide details of vendors or contractors serving halal food, jhatka food, or both types of non-vegetarian food," the commission noted.

In its directive, the NHRC has asked IRCTC to provide a comprehensive list of all food contractors and vendors operating across railway stations, trains, and hotels. The new report must specify against each vendor whether the meat served is halal, jhatka, or both.

Expanding the scope of the issue, the commission also directed the Ministry of Tourism to explain why current hotel classification and star-ranking guidelines do not require establishments to disclose the method of slaughter used for non-vegetarian dishes.

The NHRC has granted the concerned authorities four weeks to respond with the requisite data and action plans. (Inputs from IANS)



Source:

<https://www.nationalheraldindia.com/amp/story/national/national-human-rights-commission-flags-lack-of-transparency-in-indian-railways-report-on-halal-food>

NHRC flags lack of transparency in railways' report on halal food

Commission has asked railway board to report how it will incorporate these observations into its quality and standards framework

By NH Digital

Published: 12 Jan 2026, 10:17 AM IST

The National Human Rights Commission (NHRC) on Monday said that the report submitted by Indian Railways on the serving of halal-certified food in trains is "incomplete" and "lacks transparency".

The commission had issued a notice to the railway board following a complaint alleging that non-vegetarian meals on trains include only halal-processed meat, which the complainant claimed discriminates against passengers and violates human rights.

In its response, the railway board stated that the Indian Railways and IRCTC follow Food Safety and Standards Authority of India (FSSAI) guidelines and that there is no official provision for serving halal-certified food on trains. A similar issue was raised before the Chief Information Commission (CIC), which recorded that no records exist regarding any policy, approval process, or passenger consent related to halal-certified meals.

However, the NHRC observed that the railways' report does not adequately address concerns about "freedom of choice of passengers," a fundamental right that allows individuals to know what they are consuming. The commission also noted that, according to Darul Uloom Deoband, meat can only be classified as halal if slaughtered by a Muslim, raising potential concerns about discrimination in employment and restricted opportunities for people of other religions.

While acknowledging that IRCTC complies with FSSAI norms, the NHRC said public disclosure is needed regarding the method of slaughter used for non-vegetarian meals, in line with the mandates of the Sikh Reht Maryada and considering IRCTC's role as a major public service provider.

The commission highlighted that IRCTC works with a broad network of vendors and contractors across trains, stations, hotels, and restaurants. The railways' report, however, fails to specify which contractors serve halal, jhatka, or both types of non-vegetarian food.

In response, the NHRC has directed IRCTC to submit a fresh Action Taken Report detailing:

A comprehensive list of all food vendors and contractors engaged by IRCTC.

The type of non-vegetarian food provided by each (halal, jhatka, or both).

The locations and services where such food is served.

The commission has also asked the railway board to submit an Action Taken Report on how these observations will be incorporated into its quality and standards framework.

Additionally, the NHRC noted that the Ministry of Tourism's hotel classification and star-rating guidelines do not require disclosure of the method of meat slaughter. It has directed the secretary, Ministry of Tourism, to consider including such provisions in the guidelines and report back within four weeks.

The NHRC has sought responses from all concerned authorities within four weeks.

With IANS inputs



Source: <https://organiser.org/2026/01/12/334650/bharat/supreme-court-decision-on-delhi-riots/>

Supreme Court decision on Delhi Riots: Diabolical conspiracy

Dr Vishwas Chouhan | January 12, 2026

We all know that the alleged “larger conspiracy” case related to the February 2020 Delhi riots has remained at the centre of Indian judicial and public discourse for a long time. This case has not been confined merely to the criminal investigation of riots. Rather, it has raised fundamental questions concerning bail under the Unlawful Activities (Prevention) Act, 1967 (UAPA), personal liberty, national security, and the delicate balance of judicial discretion.

The Delhi riots resulted in the deaths of 53 people, and more than 200 were injured. These figures are drawn from reports of the National Human Rights Commission and other sources, though they often remain under-discussed. The riots erupted during prolonged protests against Citizenship (Amendment) Act (CAA) and the proposed National Register of Citizens (NRC), during which roads in Delhi were blocked for months. According to the prosecution, these protests, allegedly aided by certain jihadi elements, were part of an organised conspiracy that eventually turned violent. One lesser-discussed fact is that the Delhi Police filed a chargesheet exceeding 15,000 pages, relying on WhatsApp chats, speeches, and call records as evidence.

Rationale for Denying Bail

Against this background, the Supreme Court’s order dated January 5, 2026, assumes decisive importance. In this order, the Court granted bail to some accused persons while denying it to others, clearly articulating the reasons for such differentiation. The Supreme Court refused bail to Umar Khalid and Sharjeel Imam, observing that the prosecution material disclosed a *prima facie* case against them under the UAPA and that their roles appeared to be “central and decisive.” The SC said that “Prolonged incarceration of Khalid and Imam was not sufficient justification to grant them bail and that the pair had played a central role in the conspiracy.”

At the same time, the Court granted bail, subject to stringent conditions, to five other accused persons, including activists Devangana Kalita, Natasha Narwal, and Asif Iqbal Tanha. While granting bail to them, the Court emphasised that each accused’s role had been independently evaluated and that a collective or blanket approach had not been adopted. This reasoning constitutes the core of the judgement.

The order arises out of FIR No. 59/2020, which names a total of 18 accused. The trial is still incomplete, and all accused have remained in judicial custody.

In this case, the Supreme Court applied Section 43D(5) of the UAPA and clarified that at the stage of bail, the Court’s duty is not to conduct a detailed examination of evidence, but only to determine whether the prosecution material appears *prima facie* credible. This approach aligns with the Court’s earlier precedents and reinforces the principle that ordinary bail jurisprudence under general criminal law does not apply to UAPA cases.

The UAPA, enacted in 1967 to curb terrorism and unlawful activities, was amended in 2004 and again in 2019. These amendments further tightened the bail regime under the Act. As a result, data from the National Crime Records Bureau (NCRB) indicates that between 2020 and 2024, more than 80 per cent of those arrested for serious offences under the UAPA were not granted bail.

Delay in Trial

The Supreme Court observed that delay in trial, by itself, does not automatically justify bail in UAPA cases, although it directed the trial court to expedite proceedings. While this view is legally consistent, the question remains whether such directions are practically effective in cases involving protected witnesses and complex evidentiary processes.

Political Reactions

Following the judgement, certain opposition leaders described the grant of bail to five accused as a "victory for justice," and international commentary on India's internal processes resurfaced. Notably, eight Democratic members of the U.S. Congress, including Ilhan Omar, Rashida Tlaib, and Zohran Mamdani, wrote to the Indian Ambassador to the United States expressing support for accused persons such as Umar Khalid and Sharjeel Imam. They argued that detaining individuals for five years without trial amounted to a violation of human rights and urged India to ensure a fair trial in accordance with international law. From a judicial perspective, such reactions do not influence the Court's decision. However, it is legitimately expected that Supreme Court judgments should be so clear in their reasoning that any apprehension of external pressure or influence is automatically dispelled. Unfortunately, in this case, the Court appears to have fallen short of that expectation.

National Security Dimension

The case has also been viewed alongside statements by Bangladesh-based extremist elements concerning sensitive geopolitical areas such as the "Chicken Neck" (Siliguri Corridor). In one of his speeches, Sharjeel Imam spoke of "cutting off" the Chicken Neck to separate the North East from the rest of India, a statement that reportedly found resonance among certain Bangladeshi jihadi leaders. Reports have cited instances where Bangladeshi extremists invoked China's support and even urged political leadership in West Bengal to "liberate Bengal from Modi's rule." Legally, the Supreme Court cannot take cognisance of such statements unless the prosecution establishes a direct or indirect link between those elements and the accused. Nevertheless, in matters involving national security, judicial orders inevitably carry a broader symbolic and messaging impact. It is noteworthy that Sharjeel Imam's statements contained a Chinese dimension, which is why security agencies viewed them as an attack on India's territorial integrity. Orders passed under laws like the UAPA do not remain confined to the accused and the prosecution; they also convey a message to society and the nation. It is therefore natural to expect that courts will clearly state that their orders do not legitimise or endorse any separatist, extremist, or anti-national ideology.

Ultimately, the Supreme Court's decision is neither wholly stringent nor excessively liberal. In cases of national significance, Supreme Court judgements do not merely resolve legal disputes; they also define the standards of justice in a democracy. The long-term evaluation of this decision will ultimately depend on the speed and fairness of the trial.



Source: <https://thepatriot.in/delhi-ncr/delhi-homeless-deaths-decline-but-winter-toll-remains-grim-80553/amp>

Delhi: homeless deaths decline, but winter toll remains grim

Delhi: Under sprawling flyovers and along bustling pavements, hundreds of homeless individuals continue to succumb to the harsh elements each winter. Their deaths often go unnoticed, their lives unremembered, as the city carries on. The Zonal Integrated Police Network (ZIPNET) website has become a chilling archive, filled with photographs of the lifeless — unidentified, unclaimed and forgotten.

Within the past week, from December 31, 2025, to January 6, 2026, a total of 34 unidentified dead bodies (UIDBs) were recovered from the streets. During the same period last winter, 67 UIDBs were recorded. While the absolute numbers have declined, an average of more than five deaths a day remains a matter of serious concern.

A similar reduction is visible in monthly figures. Between December 1, 2025, and January 6, 2026, 204 unidentified bodies were discovered on Delhi's streets, most of them believed to be homeless. During the same period last winter — from December 2024 to January 2025 — 324 UIDBs were recovered.

As temperatures hover just above five degrees Celsius, pavements have once again turned into open graves, raising urgent questions about the city's preparedness to protect its most vulnerable. Despite the drop in numbers, activists say the pattern repeats year after year.

Homeless deaths claim the streets

Photographs of the deceased dominate the ZIPNET website. From the frail and elderly to the young and seemingly fit, the biting cold has exposed the vulnerabilities of Delhi's homeless population. Pavements resemble gravesites, while metro pillars stand like tombstones. Despite the recurring toll, government intervention remains limited, leaving non-governmental organisations (NGOs) to shoulder much of the rescue work.

During the same winter period last year, 325 homeless individuals were found dead on the city's streets. Both the Centre and the Delhi Government continue to trade blame, offering little relief on the ground.

"Pavements have taken the form of gravesites, while metro pillars have become tombstones. However, their deaths remain unheard, with little sign of the authorities coming forward to support them; meanwhile, NGOs go about their business saving those they come across while the unfortunate others perish," said an activist.

How many died last winter?

The National Human Rights Commission (NHRC) of India took suo motu cognisance of a report by the Centre for Holistic Development (CHD), which claimed that 474 people died over a 56-day period during the winter of 2024-25 in Delhi.

According to CHD, an NGO working with the homeless, these deaths occurred between December 14, 2024, and January 10, 2025, due to the lack of essential protective measures such as warm clothing, blankets and adequate shelter. The organisation further claimed that nearly 80% of unidentified bodies found in Delhi are believed to be homeless individuals.

Observing that the contents of the report, if accurate, constituted a grave violation of human rights, the Commission issued notices to the Chief Secretary and the Commissioner of Police in Delhi, seeking a detailed report within one week.

Who recovers the bodies?

For police personnel, winter and summer bring grim predictability — the task of recovering bodies from the streets.

"Each year, the scenario remains the same. It was the same last year, and nothing has changed this year either. Every day we come across a dead body, especially during the summers and the winters. Last week, I recovered

five bodies on my route in a single day," said a North District police officer.

"Finding a body almost every day barely lets anyone rest easily at night. Sometimes there are multiple deceased, while at other times not many, but the situation seldom improves. It takes a mental toll on us as well," he added. The deaths include not only homeless adults but also abandoned infants. Over the past month, the bodies of four infants were recovered from pavements and rubbish heaps across the city.

Old Delhi's grim distinction

The Jama Masjid Police Station area records the highest number of homeless deaths, earning it the grim label of the city's "homeless capital". Despite the presence of multiple night shelters — including Delhi's largest hangar tent with a capacity of 60 people — facilities fall far short of demand.

Most of the deceased listed on the ZIPNET website were found near shops or around the historic mosque.

"Many of the homeless stay on the streets in these areas. Some do not want to use the night shelters, while others are possibly constrained by a lack of identification cards," said a member of the Maa Astha Samajik Vikas Sewa Sanstha NGO, speaking on condition of anonymity.

"As night falls, it also becomes the time for some of them to earn a bit of money. While some wait at Chor Bazaar since the market opens at four in the morning, others are given the opportunity to earn money by guarding a shop. This eventually leads to their deaths sometimes, especially among the elderly," he said.

He added that rules inside shelters also deter many. "Some want to smoke and drink, and inside the shelters, that is not possible. Eventually, they decide to remain outside, and the winter claims them."

Why DUSIB's tents find no takers

In October, the Delhi Urban Shelter Improvement Board (DUSIB) said it had floated a tender for 250 pagoda-style tents for the homeless. As of December 17, DUSIB's Occupancy Report listed 131 operational shelters accommodating 2,650 people.

Thirty-five tents have consistently recorded no footfall since the start of the year, raising concerns over under-utilisation.

Despite this, the overall capacity remains grossly inadequate for Delhi's estimated homeless population of over three lakh people. The total available capacity stands at 19,984, down from 20,544 last year.

"Tents have been merged to inflate numbers, further worsening the crisis," said NGO member Vikas Kumar.

Rescue efforts and medical risks

Despite nightly rescue rounds by organisations such as Janpahal and the Sofia Educational and Welfare Society, the gap between need and availability leaves thousands exposed.

"We go on nightly rounds to look for homeless people who need rescuing from the harsh winter. Presently, we have not come across any bodies. Any person we see freezing, we rescue," said Ravi Kant from Sofia.

"Some put up a fight when being rescued, but we are successful in the end. However, I believe that this time around, the death toll might increase, especially with the unseasonal rains," he added.

"The cold is just a factor that speeds up the effect. Many of them are afflicted by a wide array of diseases or have been abusing substances. None of them have had a post-mortem," alleged Gupta from Maa Astha.

The cold killer

Medical experts warn that the combination of extreme cold, pollution and substance abuse can be deadly.

"Many homeless ingest alcohol or abuse substances, especially during winter, to numb themselves to the cold. It starts innocently enough, but after that, it begins to weaken their immune system," said Dr Praveen Gupta, Principal Director and Chief of Neurology at Fortis Hospital.

"This inadvertently makes them the easiest prey for the biting cold in the national capital, especially with the pollution," he said.

He added that low temperatures can cause mental impairment, leading to disorientation, dizziness, confusion and slurred speech. "On the other hand, it can also cause hypothermia, lowering the body temperature. Extreme cold can raise the risk of strokes and heart attacks, while neurological conditions such as Parkinson's disease, multiple sclerosis and dementia can also be exacerbated."

While activists continue to press DUSIB for additional shelters and tents, they say their appeals have largely been met with silence.



Source: <https://dailypioneer.com/news/why-india-s-2047-roadmap-must-begin-with-a-child-s-safety>

Why India's 2047 roadmap must begin with a child's safety

By SAKSHI PRIYA

Tuesday, 13 January 2026

Stakeholders discuss trafficking, early marriage, forced labour

There is a specific kind of silence that falls when the conversation moves from economic statistics to the safety of a child. It is a silence shaped by shared responsibility and quiet unease. That moment was felt on Monday where ATSEC India, in collaboration with Bal Kalyan Sangh, Miracle Foundation India, Girls Not Brides, The Asia Foundation, and Yuva Manthan, came together for a national symposium that reflected lived realities rather than formal protocol.

The theme, "Viksit Bharat@2047: For Every Woman and Child," posed a challenging question: can a nation truly be described as developed if its women and children continue to look over their shoulders? More than 150 participants had travelled from different parts of the country- individuals who work directly with children and families affected by trafficking, early marriage, and forced labour.

Many of them brought stories from the field, grounded in daily encounters with vulnerability and resilience. When the discussion turned to India's goals for 2047, the unity of thought remained consistent. As the country approaches its centenary, participants agreed that economic development remains incomplete without the safety and empowerment of women and children. The symposium was inaugurated by Priyank Kanoongo, Member, National Human Rights Commission.

Acknowledging the shared responsibility of Government institutions and civil society organisations, he stressed that laws such as the Protection of Children from Sexual Offences Act hold value only when enforced seriously on the ground. His remarks reflected the challenges faced by those working in remote and vulnerable regions, where policies must be translated into protection with limited resources and infrastructure.

Sanjay Mishra, National Coordinator of ATSEC India, brought an emotional note to the opening session. Reflecting on years of field engagement, he spoke about how numbers often hide individual lives. "We are not here to draft policies alone. We are fighting to ensure that no mother is left searching for a child lost to trafficking, because there is no heavier burden on a nation than a child's tears," he said. Nandita Baruah, Country Representative of The Asia Foundation, spoke about progress achieved so far while drawing attention to the growing threat of digital sexual exploitation. She underlined the need for safeguards that evolve alongside technology.

Shreya Ghosh, representing Girls Not Brides, emphasised the importance of an effective declaration that brings together youth, Government bodies, and civil society organisations, noting that young voices must remain central to long-term change. PM Nair, former Director General of the National Disaster Response Force and a veteran human rights advocate, spoke plainly about moral boundaries that cannot be crossed, stating that no woman or child should ever be treated as a commodity. MN Mandal highlighted positive shifts seen at the grassroots over time, while stressing that sustained effort is still required to close long-standing gaps.

As the symposium concluded, one message remained clear. India's journey towards 2047 will not be measured only in economic milestones or policy frameworks. It will be judged by everyday freedoms-by whether a woman can walk without fear, and whether a child is allowed the simple right to a safe and unbroken childhood. (L-R) Priyank Kanoongo, member NHRC, New Delhi; Sanjay Mishra, National Coordinator, ATSEC India, MN Mandal, ATSEC India; Nandita Baruah, Country Head the Asia foundation; PM Nair, IPS, Former DG NDRC; Aishwarya Singh,



Source: <https://www.siasat.com/lack-of-transparency-says-nhrc-to-railway-boards-on-halal-food-issue-3324472/>

Lack of transparency, says NHRC to Railway Board's on Halal food issue

The NHRC has sought responses from all the concerned authorities within four weeks.

Yunus Lasania | Published: 12th January 2026 10:56 am IST

The National Human Rights Commission (NHRC) on Monday said that the report submitted by the Indian Railways on the issue of serving halal-certified food in trains is "incomplete" and also "lacks transparency".

The NHRC had issued a notice to the Railway Board following a complaint alleging that Indian Railways serves only halal-processed meat in non-vegetarian meals, which, according to the complainant, creates unfair discrimination and results in violations of human rights.

In response, the Railway Board informed the Commission that there is no official provision for selling or serving halal-certified food in trains. "Indian Railways and IRCTC follow the Food Safety and Standards Authority of India (FSSAI) guidelines for their food products," a senior Railway Board official said, adding, "There is no official provision for serving halal-certified food on Indian Railways."

Railway officials also pointed out that a similar issue had recently been raised before the Chief Information Commission (CIC) by an applicant seeking information under the Right to Information Act on whether halal-processed meat is served in non-vegetarian meals on trains. The Railway Board had taken the stand before the CIC that no halal-certified food is served by Indian Railways.

No record on Halal certification: Railways to CIC

The CIC, in its order, recorded the Railways' submission and noted that the Chief Principal Information Officer had clearly and consistently stated that no records or documents exist within IRCTC regarding any policy on halal-certified food, its approval process, or any explicit consent taken from passengers in this regard.

However, the NHRC observed that the report submitted by the Railways appears to be "incomplete" and "lacks transparency", particularly as it affects the "freedom of choice of passengers", which is a fundamental right that allows individuals to know what they are consuming. The Commission further noted that for any meat to be qualified as 'halal', it must be slaughtered by a Muslim, as per the interpretation of Darul Uloom Deoband.

It said that if such meat is being served on trains or on platforms managed by IRCTC, it raises concerns related to discrimination in employment and restriction of opportunities for people belonging to other religions.

While acknowledging that IRCTC complies with food standards and quality norms prescribed under the FSSAI, the NHRC said that, considering the mandates of the 'Sikh Reht Maryada' and keeping in view IRCTC's role as a major public service provider, clear and specific information regarding the method of slaughter used for non-vegetarian food must be disclosed to the public.

The Commission further noted that IRCTC works with a wide network of food vendors and contractors under various categories to provide meals to passengers at railway stations, on trains, as well as in hotels and restaurants. However, the report submitted by the Railways does not provide details of vendors or contractors serving halal food, jhatka food, or both types of non-vegetarian food.

Submit fresh report: NHRC To Railways

In view of these observations, the NHRC directed IRCTC to submit a fresh Action Taken Report. The report must include a comprehensive list of all food contractors and vendors engaged by IRCTC for providing meals across all platforms, including railway stations, trains, hotels and restaurants. Against each contractor or vendor, the report must clearly specify whether the non-vegetarian food served is halal, jhatka, or both, along with details of the locations or services where such food is supplied.

The Commission also asked the Railway Board to take note of these observations and submit an Action Taken Report on how these concerns will be incorporated into its quality and standards framework. Additionally, the NHRC pointed out that the Ministry of Tourism issues guidelines for the classification and star ranking of hotels across the country.

However, it found that none of these guidelines contain any provision requiring hotels to disclose the method of slaughter used for non-vegetarian food served on their premises. Accordingly, the Commission directed the Secretary, Ministry of Tourism, Government of India, to take note of its observations and submit an Action Taken Report on the incorporation of these aspects into the hotel classification and star ranking system.

The NHRC has sought responses from all the concerned authorities within four weeks.



Source: <https://www.thenewsminute.com/amp/story/news/nhrc-flags-lack-of-transparency-in-railway-boards-reply-on-halal-food-issue-seeks-fresh-report>

NHRC flags 'lack of transparency' in Railway Board's reply on halal food issue, seeks fresh report

The National Human Rights Commission (NHRC) on Monday said that the report submitted by the Indian Railways on the issue of serving halal-certified food in trains is "incomplete" and also "lacks transparency".

Written by: IANS

Published: 12th Jan, 2026 at 2:01 PM

The National Human Rights Commission (NHRC) on Monday said that the report submitted by the Indian Railways on the issue of serving halal-certified food in trains is "incomplete" and also "lacks transparency".

The NHRC had issued a notice to the Railway Board following a complaint alleging that Indian Railways serves only halal-processed meat in non-vegetarian meals, which, according to the complainant, creates unfair discrimination and results in violations of human rights.

In response, the Railway Board informed the Commission that there is no official provision for selling or serving halal-certified food in trains.

"Indian Railways and IRCTC follow the Food Safety and Standards Authority of India (FSSAI) guidelines for their food products," a senior Railway Board official said, adding, "There is no official provision for serving halal-certified food on Indian Railways."

Railway officials also pointed out that a similar issue had recently been raised before the Chief Information Commission (CIC) by an applicant seeking information under the Right to Information Act on whether halal-processed meat is served in non-vegetarian meals on trains. The Railway Board had taken the stand before the CIC that no halal-certified food is served by Indian Railways.

The CIC, in its order, recorded the Railways' submission and noted that the Chief Principal Information Officer had clearly and consistently stated that no records or documents exist within IRCTC regarding any policy on halal-certified food, its approval process, or any explicit consent taken from passengers in this regard.

However, the NHRC observed that the report submitted by the Railways appears to be "incomplete" and "lacks transparency", particularly as it affects the "freedom of choice of passengers", which is a fundamental right that allows individuals to know what they are consuming.

The Commission further noted that for any meat to be qualified as 'halal', it must be slaughtered by a Muslim, as per the interpretation of Darul Uloom Deoband.

It said that if such meat is being served on trains or on platforms managed by IRCTC, it raises concerns related to discrimination in employment and restriction of opportunities for people belonging to other religions.

While acknowledging that IRCTC complies with food standards and quality norms prescribed under the FSSAI, the NHRC said that, considering the mandates of the 'Sikh Reht Maryada' and keeping in view IRCTC's role as a major public service provider, clear and specific information regarding the method of slaughter used for non-vegetarian food must be disclosed to the public.

The Commission further noted that IRCTC works with a wide network of food vendors and contractors under various categories to provide meals to passengers at railway stations, on trains, as well as in hotels and restaurants.

However, the report submitted by the Railways does not provide details of vendors or contractors serving halal food, jhatka food, or both types of non-vegetarian food.

In view of these observations, the NHRC directed IRCTC to submit a fresh Action Taken Report. The report must

include a comprehensive list of all food contractors and vendors engaged by IRCTC for providing meals across all platforms, including railway stations, trains, hotels and restaurants.

Against each contractor or vendor, the report must clearly specify whether the non-vegetarian food served is halal, jhatka, or both, along with details of the locations or services where such food is supplied.

The Commission also asked the Railway Board to take note of these observations and submit an Action Taken Report on how these concerns will be incorporated into its quality and standards framework.

Additionally, the NHRC pointed out that the Ministry of Tourism issues guidelines for the classification and star ranking of hotels across the country.

However, it found that none of these guidelines contain any provision requiring hotels to disclose the method of slaughter used for non-vegetarian food served on their premises.

Accordingly, the Commission directed the Secretary, Ministry of Tourism, Government of India, to take note of its observations and submit an Action Taken Report on the incorporation of these aspects into the hotel classification and star ranking system.

The NHRC has sought responses from all the concerned authorities within four weeks.



Source: <https://theobserverpost.com/nhrc-criticises-indian-railways-for-non-transparent-halal-food-report-seeks-detailed-disclosure/>

NHRC Criticises Indian Railways for 'Non-Transparent' Halal Food Report, Seeks Detailed Disclosure

By The Observer Post

Published 8 hours ago

The National Human Rights Commission (NHRC) has criticised the Indian Railways for providing an "incomplete" and "non-transparent" report on the serving of halal-certified food in trains. The commission took note after a complaint claimed that non-vegetarian meals on trains include only halal-processed meat, which allegedly violates passengers' rights and creates discrimination.

In its response, the Railway Board said that Indian Railways and IRCTC follow Food Safety and Standards Authority of India (FSSAI) guidelines and that there is no official policy for serving halal-certified food. A similar issue was previously raised before the Chief Information Commission, which confirmed that no records exist regarding any policy, approval process, or passenger consent related to halal meals.

Despite this, the NHRC said the report does not fully address concerns about the "freedom of choice of passengers," which it described as a fundamental right. The commission noted that, according to Darul Uloom Deoband, meat is considered halal only if slaughtered by a Muslim, raising potential issues of employment discrimination and limiting opportunities for people of other religions.

While acknowledging that IRCTC complies with FSSAI norms, the NHRC said there should be clear public disclosure about the method of slaughter used in non-vegetarian meals. The commission also pointed out that IRCTC works with many vendors and contractors across trains, stations, hotels, and restaurants, but the railways' report did not specify which suppliers provide halal, jhatka, or both types of food.

The NHRC has asked IRCTC to submit a fresh Action Taken Report listing all contractors, the type of food they serve, and the locations where it is provided. It has also directed the Railway Board to explain how these concerns will be incorporated into their quality and standards framework.

The commission further highlighted that the Ministry of Tourism's hotel classification and star-rating guidelines do not require hotels to disclose the method of meat slaughter. The NHRC has asked the ministry to consider adding such provisions and report back within four weeks.

A senior NHRC official said, "Passengers have a right to know what they are consuming. Transparency in food services is essential to ensure no one is discriminated against." The NHRC has given all authorities four weeks to respond.



Source: <https://timesofindia.indiatimes.com/india/nhrc-seeks-details-of-halal-jhatka-food-served-on-trains/articleshow/126494382.cms>

NHRC seeks details of halal, jhatka food served on trains

TNN | Jan 13, 2026, 04.13 AM IST

NEW DELHI: Dissatisfied with the response of IRCTC, Indian Railways' catering and ticketing agency, to its earlier notice on a complaint alleging that "only halal-processed meat" is served in non-vegetarian meals on trains, which would be "unfair discrimination" and amount to "violations of human rights", the panel has sought a fresh action taken report (ATR) with a list of all food contractors and vendors engaged by it for serving food.

Details of whether the non-vegetarian food served by contractors and vendors is halal or jhatka, or both, have also been sought. The ATR is to be submitted within four weeks.

The first notice in Nov stated the allegations were *prima facie* violations of human rights, as selling only Halal meat "badly affects" livelihood of Hindu SC and non-Muslim communities.



Source: <https://www.aajtak.in/india/news/story/nhrc-seeks-clarity-on-halal-and-jhatka-food-served-by-irctc-in-trains-seeks-report-from-railways-ntc-dpmx-rpti-2436937-2026-01-12>

'नॉन-वेज फूड हलाल है या झटका यह जानना यात्रियों का अधिकार', रेलवे को NHRC ने भेजा नोटिस

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने IRCTC द्वारा परोसे जा रहे नॉन-वेज भोजन में पारदर्शिता की कमी पर सख्त रुख अपनाया है। आयोग ने रेलवे बोर्ड से नई कार्रवाई रिपोर्ट मांगी है और FSSAI व पर्यटन मंत्रालय को भी नोटिस जारी किया है।

पीयूष मिश्रा नई दिल्ली, 12 जनवरी 2026, (अपडेट 12 जनवरी 2026, 12:55 PM IST)

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भारतीय रेलवे द्वारा IRCTC के जरिए ट्रेनों में परोसे जा रहे नॉन-वेज फूड को लेकर पारदर्शिता की गंभीर कमी पर चिंता जताते हुए रेलवे बोर्ड से नई कार्रवाई रिपोर्ट (Action Taken Report-ATR) मांगी है। आयोग ने इस मामले में भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (FSSAI) और पर्यटन मंत्रालय को भी नोटिस जारी कर अपने-अपने नियामक ढांचे में NHRC की टिप्पणियों को शामिल करने के निर्देश दिए हैं। यह निर्देश उस शिकायत के बाद जारी किए गए हैं, जिसमें आरोप लगाया गया था कि भारतीय रेलवे में IRCTC के माध्यम से केवल हलाल मीट परोसा जा रहा है। शिकायत में इसे भेदभावपूर्ण बताते हुए यात्रियों की पसंद की स्वतंत्रता, धार्मिक अधिकारों और गैर-मुस्लिम समुदायों से जुड़े लोगों की आजीविका पर असर पड़ने का मुद्दा उठाया गया था। 21 नवंबर 2025 को दर्ज शिकायत पर NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने सुनवाई की।

शिकायतकर्ता ने आरोप लगाया कि ट्रेनों और IRCTC द्वारा मैनेज कैंटीन में केवल हलाल मांस परोसना संविधान के तहत प्रदत्त अधिकारों का उल्लंघन है और इससे हिंदुओं समेत अन्य गैर-मुस्लिम समुदायों के रोजगार के अवसर प्रभावित हो रहे हैं। शिकायत में संविधान के अनुच्छेद 14, 15, 19(1)(g), 21 और 25 के उल्लंघन के साथ-साथ सुप्रीम कोर्ट और NHRC के पूर्व आदेशों का भी हवाला दिया गया।

IRCTC ने अपने जवाब में क्या कहा?

IRCTC ने 10 दिसंबर 2025 को दाखिल जवाब में कहा था कि वह हलाल सर्टिफिकेशन को अनिवार्य नहीं करता और उसकी कोई ऐसी खरीद नीति नहीं है। उसका कहना था कि वह केवल FSSAI के खाद्य सुरक्षा और स्वच्छता मानकों का पालन करता है और रेलवे मंत्रालय किसी धार्मिक सर्टिफिकेशन पर जोर नहीं देता। राष्ट्रीय मानवाधिकार आयोग ने IRCTC की रिपोर्ट को अधूरा और अस्पष्ट बताते हुए कहा कि यात्रियों को यह जानने का मौलिक अधिकार है कि वे क्या खा रहे हैं।

NHRC ने स्पष्ट किया कि IRCTC केवल मध्यस्थ नहीं बल्कि खाद्य सेवा प्रदाता भी है, इसलिए उसे यह बताना होगा कि नॉन-वेज भोजन हलाल है, झटका है या किसी अन्य विधि से तैयार किया गया है। आयोग ने सिख रहत मर्यादा का उल्लेख करते हुए कहा कि जानकारी के अभाव में सिख यात्रियों को अपनी धार्मिक मान्यताओं के अनुरूप विकल्प चुनने से वंचित किया जा रहा है। साथ ही यह भी कहा गया कि यदि केवल हलाल मांस परोसा जाता है, तो इससे रोजगार में धार्मिक आधार पर भेदभाव की स्थिति बन सकती है।

NHRC ने रेलवे बोर्ड को निर्देश दिया है कि वह नई ATR में IRCTC से जुड़े सभी फूड कॉन्ट्रैक्टर्स और वेंडर्स की सूची, उनके द्वारा परोसे जाने वाले मांस की विधि (हलाल/झटका/दोनों) और संबंधित स्थानों का पूरा विवरण दे। FSSAI और पर्यटन मंत्रालय को भी चार सप्ताह के भीतर पारदर्शिता और खुलासे से जुड़े दिशा-निर्देशों पर कार्रवाई रिपोर्ट सौंपने को कहा गया है।

---- समाप्त ----

Source: <https://www.bhaskarhindi.com/other/railway-ne-bataya-trenon-mein-nonveg-khane-ke-liye-halal-certification-ki-badhyata-nahin-priyank-kanoongo-1238573>

रेलवे ने बताया, ट्रेनों में नॉनवेज खाने के लिए हलाल सर्टिफिकेशन की बाध्यता नहीं प्रियंक कानूनगो

12 Jan 2026 10:57 PM

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने बताया कि हमें एक शिकायत मिली थी जिसमें कहा गया था कि भारतीय रेलवे में परोसा या बेचा जाने वाला नॉन-वेज खाना सिर्फ हलाल तरीके से काटे गए जानवरों से बनाया जाता है।

नई दिल्ली, 12 जनवरी (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने बताया कि हमें एक शिकायत मिली थी जिसमें कहा गया था कि भारतीय रेलवे में परोसा या बेचा जाने वाला नॉन-वेज खाना सिर्फ हलाल तरीके से काटे गए जानवरों से बनाया जाता है।

प्रियंक कानूनगो ने कहा कि हमने यह मुद्दा रेलवे के सामने उठाया और उनसे सफाई मांगी। रेलवे ने बताया कि उनके यहां हलाल सर्टिफिकेशन की कोई बाध्यता नहीं है। हम इस बात के लिए उनकी प्रशंसा करते हैं कि उन्होंने समय पर तुरंत संज्ञान लिया और हमें जवाब दिया। यह उनकी जिम्मेदारी को दर्शाता है।

नई दिल्ली में आईएएनएस से बातचीत में उन्होंने बताया कि हमने उन्हें एक नोटिस के माध्यम से पूछा है कि रेलवे में जो ठेकेदार भोजन बेचते हैं या सप्लायर मांस की आपूर्ति करते हैं, वह हलाल पद्धति से है या झटका पद्धति से। यह इसलिए भी जरूरी है क्योंकि दारुल उलूम देवबंद के अनुसार हलाल पद्धति से जानवर का वध सिर्फ मुसलमान ही कर सकते हैं। सरकारी एजेंसी होने के नाते रेलवे जो खाना बेच रही है, उसमें मांस किस पद्धति से तैयार किया जा रहा है, यह स्पष्ट होना चाहिए। झटका पद्धति से मांस का वध हिंदू तथा अन्य दलित समुदाय करते हैं। सभी वर्गों के लोगों के जीविका के अधिकार को सुनिश्चित करने के लिए सभी प्रकार के मांस की बिक्री होनी चाहिए।

प्रियंक कानूनगो ने आगे कहा कि रेलवे के साथ-साथ एफएसएसएआई को भी नोटिस जारी कर पूछा गया है कि ऐसी संभावनाओं पर विचार किया जाए, जहां भारत में बिकने वाली मांसाहारी सामग्री पर यह स्पष्ट रूप से निर्दिष्ट किया जाए कि यह सभी धर्मों के लोग खा सकते हैं या नहीं। किसी के लिए प्रतिबंध है तो उसे स्पष्ट रूप से बता दिया जाए।

उन्होंने कहा कि भारत में एक अन्य अल्पसंख्यक समुदाय सिख समुदाय है। सिख धर्म मानने वालों के लिए पवित्र नियम पुस्तिका है, जिसमें आर्टिकल 24 में स्पष्ट लिखा है कि सिखों को इस्लामी हलाल पद्धति से तैयार किया गया मीट नहीं खाना चाहिए। यह उनके लिए प्रतिबंधित है। यदि एक विशेष पद्धति से तैयार मीट सिख समुदाय के लिए प्रतिबंधित है, तो अंजाने में उन्हें वही भोजन देना धार्मिक आस्था के साथ खिलवाड़ है और मानवाधिकार का उल्लंघन है।

Source: <https://www.bhaskarhindi.com/other/railway-ke-non-veg-khane-par-nhrc-sakht-railway-fssai-aur-paryatan-mantralaya-se-mangi-nayi-atr-1238272>

नॉन-वेज खाने पर एनएचआरसी सख्त, रेलवे-एफएसएसएआई और पर्यटन मंत्रालय से मांगी नई एटीआर

12 Jan 2026 2:33 PM

भारतीय रेल में परोसे जाने वाले नॉन-वेज भोजन को लेकर उठे विवाद पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने रेलवे बोर्ड, खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) और पर्यटन मंत्रालय से दोबारा विस्तृत एक्शन टेक्न रिपोर्ट (एटीआर) की मांग की है। नई दिल्ली, 12 जनवरी (आईएएनएस)। भारतीय रेल में परोसे जाने वाले नॉन-वेज भोजन को लेकर उठे विवाद पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने रेलवे बोर्ड, खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) और पर्यटन मंत्रालय से दोबारा विस्तृत एक्शन टेक्न रिपोर्ट (एटीआर) की मांग की है।

यह मामला 21 नवंबर 2025 को दर्ज कराई गई एक शिकायत से जुड़ा है, जिस पर आयोग ने 5 जनवरी 2026 को सुनवाई की।

शिकायतकर्ता का आरोप है कि भारतीय रेल और आईआरसीटीसी द्वारा केवल हलाल तरीके से तैयार किया गया मांस परोसा जा रहा है। इससे न केवल यात्रियों की खाने की पसंद और धार्मिक स्वतंत्रता प्रभावित होती है, बल्कि यह हिंदू अनुसूचित जाति (एससी) समुदायों के उन लोगों के रोजगार और आजीविका पर भी असर डालता है, जो पारंपरिक रूप से मांस व्यापार से जुड़े रहे हैं।

शिकायत में कहा गया कि इस व्यवस्था से हिंदू और सिख यात्रियों को उनकी धार्मिक मान्यताओं के अनुरूप भोजन का विकल्प नहीं मिलता, जो संविधान के अनुच्छेद 14, 15, 19(1)(जी), 21 और 25 का उल्लंघन है।

24 नवंबर को आयोग के सदस्य प्रियंक कानूनगों की अध्यक्षता में एनएचआरसी ने इस मामले में संज्ञान लिया था और रेलवे बोर्ड को दो हफ्ते में रिपोर्ट देने का निर्देश दिया था। इसके बाद आईआरसीटीसी ने 10 दिसंबर को रिपोर्ट सौंपते हुए कहा कि उसके पास कोई ऐसी नीति नहीं है, जिसमें हलाल प्रमाणन अनिवार्य हो और वह केवल एफएसएसएआई के मानकों का पालन करता है।

हालांकि, एनएचआरसी ने इस रिपोर्ट को अधूरी और पारदर्शिता से रहित बताया। आयोग ने कहा कि यात्रियों को यह जानने का पूरा अधिकार है कि वे जो नॉन-वेज भोजन खा रहे हैं, वह हलाल है या झटका। यदि केवल हलाल मांस परोसा जाता है, तो इससे गैर-मुस्लिम समुदायों के रोजगार अवसर सीमित हो सकते हैं।

आयोग ने सिख रीहत मर्यादा का उल्लेख करते हुए कहा कि बपतिस्मा प्राप्त सिखों के लिए मुस्लिम तरीके से काटे गए जानवर का मांस खाना वर्जित है। ऐसे में जानकारी का खुलासा जरूरी है। आईआरसीटीसी की रिपोर्ट में यह स्पष्ट नहीं है कि कौन-से ठेकेदार हलाल, झटका या दोनों तरह का मांस परोस रहे हैं। आयोग ने रेलवे बोर्ड को निर्देश दिया है कि वह चार हफ्ते के भीतर नई एटीआर दाखिल करे, जिसमें सभी रेलवे स्टेशनों, ट्रेनों, होटलों और रेस्टोरेंट्स में भोजन सप्लाई करने वाले ठेकेदारों की सूची हो और यह भी स्पष्ट किया जाए कि वे हलाल, झटका या दोनों प्रकार का मांस परोसते हैं। इसके साथ ही, एफएसएसएआई को अपने गुणवत्ता मानकों में इस विषय को शामिल करने और पर्यटन मंत्रालय को होटल स्टार रेटिंग और वर्गीकरण में मांस काटने की विधि के खुलासे से जुड़े प्रावधान जोड़ने पर रिपोर्ट देने के निर्देश दिए गए हैं। एनएचआरसी ने साफ किया है कि इस पूरे मामले में पारदर्शिता, समानता और यात्रियों की स्वतंत्रता को सर्वोपरि रखा जाना चाहिए।

--आईएएनएस

Source: <https://www.bhaskarhindi.com/other/hindi-nhrc-flags-lack-of-transparency-in-railway-boards-reply-on-halal-food-issue-seeks-fresh-report-20260112094616-1238211>

ट्रेनों में हलाल खाने का विवाद एनएचआरसी ने रेलवे की रिपोर्ट को बताया 'अधूरा', पारदर्शिता पर उठाए सवाल

12 Jan 2026 12:24 PM

भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि ट्रेनों में हलाल-सर्टिफाइड खाना परोसने के मुद्दे पर इंडियन रेलवे द्वारा सौंपी गई रिपोर्ट "अधूरी" है और इसमें "पारदर्शिता की भी कमी है।"

नई दिल्ली, 12 जनवरी (आईएएनएस)। भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि ट्रेनों में हलाल-सर्टिफाइड खाना परोसने के मुद्दे पर इंडियन रेलवे द्वारा सौंपी गई रिपोर्ट "अधूरी" है और इसमें "पारदर्शिता की भी कमी है।"

एनएचआरसी ने रेलवे बोर्ड को एक शिकायत के बाद नोटिस जारी किया था, जिसमें आरोप लगाया गया था कि इंडियन रेलवे नॉन-वेजिटेरियन खाने में सिर्फ हलाल-प्रोसेस्ड मीट परोसता है, जो शिकायतकर्ता के अनुसार, अनुचित भेदभाव पैदा करता है और मानवाधिकारों का उल्लंघन करता है।

इसके जवाब में, रेलवे बोर्ड ने कमीशन को बताया कि ट्रेनों में हलाल-सर्टिफाइड खाना बेचने या परोसने का कोई आधिकारिक प्रावधान नहीं है। रेलवे बोर्ड के एक वरिष्ठ अधिकारी ने कहा, "इंडियन रेलवे और आईआरसीटीसी अपने फूड प्रोडक्ट्स के लिए फूड सेफ्टी एंड स्टैंडर्ड्स अथॉरिटी ऑफ इंडिया की गाइडलाइन्स को फॉलो करते हैं," और साथ ही कहा, "इंडियन रेलवे में हलाल-सर्टिफाइड खाना परोसने का कोई आधिकारिक प्रावधान नहीं है।"

रेलवे अधिकारियों ने यह भी बताया कि हाल ही में केंद्रीय माहिती आयोग (सीआईसी) के सामने एक ऐसा ही मामला उठाया गया था। एक आवेदक ने सूचना के अधिकार कानून के तहत यह जानकारी मांगी थी कि क्या ट्रेनों में नॉन-वेज खाने में हलाल-प्रोसेस्ड मीट परोसा जाता है। रेलवे बोर्ड ने सीआईसी के सामने यह स्टैंड लिया था कि इंडियन रेलवे द्वारा कोई भी हलाल-सर्टिफाइड खाना नहीं परोसा जाता है। सीआईसी ने अपने आदेश में रेलवे की बात को रिकॉर्ड किया और कहा कि चीफ प्रिसिपल इन्फॉर्मेशन ऑफिसर ने साफ्टौर पर और लगातार कहा है कि आईआरसीटीसी के पास हलाल-सर्टिफाइड खाने की किसी पॉलिसी, उसकी मंजूरी की प्रक्रिया, या इस संबंध में यात्रियों से ली गई किसी साफ सहमति के बारे में कोई रिकॉर्ड या दस्तावेज मौजूद नहीं हैं।

हालांकि, एनएचआरसी ने पाया कि रेलवे द्वारा सबमिट की गई रिपोर्ट "अधूरी" और "पारदर्शिता की कमी वाली" लगती है, खासकर क्योंकि यह "यात्रियों की पसंद की आजादी" को प्रभावित करती है, ये एक मौलिक अधिकार है जो व्यक्तियों को यह जानने की आजादी देता है कि वे क्या खा रहे हैं।

कमीशन ने आगे कहा कि किसी भी मांस को 'हलाल' माने जाने के लिए, दारुल उलूम देवबंद की व्याख्या के अनुसार, उसे एक मुस्लिम द्वारा ज़बह किया जाना चाहिए।

इसमें कहा गया कि अगर ऐसा मांस ट्रेनों या आईआरसीटीसी द्वारा मैनेज किए जाने वाले प्लेटफॉर्म पर परोसा जा रहा है, तो इससे रोजगार में भेदभाव और दूसरे धर्मों के लोगों के लिए अवसरों पर रोक से जुड़ी चिंताएं पैदा होती हैं।



Source: <https://www.dainikjagranmpcg.com/business/nhrc-strict-on-non-veg-menu-of-railways-new-report-summoned/article-42873>

रेलवे के नॉन-वेज मेन्यू पर NHRC सख्त, हलाल-झटका विवाद में तीन मंत्रालयों से नई रिपोर्ट तलब

नेशनल न्यूज | By ANKITA | On 12 Jan 2026

रेल में परोसे जा रहे मांस की कटिंग पद्धति को लेकर उठे धार्मिक स्वतंत्रता और पारदर्शिता के सवाल, आयोग ने यात्रियों की पसंद और समान अवसरों को बताया मूल अधिकार

भारतीय रेल में परोसे जाने वाले नॉन-वेज भोजन को लेकर उठे विवाद पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कड़ा रुख अपनाया है। आयोग ने रेलवे बोर्ड, खाद्य सुरक्षा एवं मानक प्राधिकरण (FSSAI) और पर्यटन मंत्रालय से चार सप्ताह के भीतर विस्तृत एक्शन टेक्न रिपोर्ट (ATR) दाखिल करने के निर्देश दिए हैं। मामला रेल और आईआरसीटीसी के माध्यम से केवल हलाल पद्धति से तैयार मांस परोसने के आरोपों से जुड़ा है, जिसे लेकर धार्मिक स्वतंत्रता, यात्रियों की पसंद और रोजगार के अवसरों पर असर पड़ने की बात कही गई है।

यह कार्रवाई 21 नवंबर 2025 को दर्ज एक शिकायत के आधार पर की गई है, जिस पर 5 जनवरी 2026 को आयोग में सुनवाई हुई थी। शिकायत में कहा गया कि रेल यात्रियों को यह स्पष्ट जानकारी नहीं दी जाती कि परोसा जा रहा मांस हलाल है या झटका, जबकि यह कई समुदायों के लिए आस्था और आहार से जुड़ा संवेदनशील विषय है।

आयोग का कहना है कि यात्रियों को भोजन से जुड़ी पूरी जानकारी मिलना उनका अधिकार है। यदि किसी सार्वजनिक सेवा में केवल एक ही धार्मिक पद्धति से तैयार भोजन उपलब्ध कराया जाता है, तो यह समानता और विकल्प की भावना के खिलाफ हो सकता है। NHRC ने यह भी रेखांकित किया कि ऐसी व्यवस्था से उन समुदायों के रोजगार प्रभावित हो सकते हैं, जो पारंपरिक रूप से झटका पद्धति से जुड़े रहे हैं।

इससे पहले रेलवे की कैटरिंग इकाई आईआरसीटीसी ने आयोग को सौंपी रिपोर्ट में दावा किया था कि उसके पास हलाल प्रमाणन को अनिवार्य करने की कोई नीति नहीं है और वह केवल FSSAI के मानकों का पालन करती है। हालांकि, आयोग ने इस रिपोर्ट को अधूरी बताते हुए कहा कि इसमें ठेकेदारों की स्थिति, भोजन की पद्धति और यात्रियों को दी जा रही सूचना का स्पष्ट उल्लेख नहीं है।

NHRC ने रेलवे बोर्ड को निर्देश दिया है कि वह सभी ट्रेनों, स्टेशनों, रेलवे होटलों और फूड प्लाज़ा में भोजन आपूर्ति करने वाले ठेकेदारों की सूची प्रस्तुत करे। साथ ही यह भी बताया जाए कि कौन-सा ठेकेदार हलाल, झटका या दोनों प्रकार का मांस परोस रहा है और यात्रियों को इसकी जानकारी किस तरह दी जाती है।

आयोग ने सिख रहत मर्यादा का उल्लेख करते हुए कहा कि अमृतधारी सिखों के लिए मुस्लिम तरीके से काटे गए जानवर का मांस वर्जित है। ऐसे में सूचना का अभाव उनकी धार्मिक स्वतंत्रता को प्रभावित कर सकता है।

इसके अलावा, FSSAI को अपने खाद्य मानकों में मांस कटिंग पद्धति से जुड़े प्रावधानों को शामिल करने पर रिपोर्ट देने को कहा गया है। पर्यटन मंत्रालय से भी होटल रेटिंग और वर्गीकरण में इस जानकारी के खुलासे को अनिवार्य करने की संभावनाओं पर जवाब मांगा गया है।

NHRC ने स्पष्ट किया है कि यह मामला किसी एक समुदाय के पक्ष या विरोध का नहीं, बल्कि पारदर्शिता, समानता और नागरिकों के मौलिक अधिकारों से जुड़ा है। आयोग की अगली सुनवाई में यह तय होगा कि सार्वजनिक परिवहन और आतिथ्य सेवाओं में भोजन संबंधी जानकारी को लेकर क्या नए दिशानिर्देश लागू किए जाएं।



Source: <https://dainiksaveratimes.com/national/halal-certified-food-irctc/?amp=1>

NHRC ने हलाल-सर्टिफाइड खाना परोसने के मुद्दे पर रेलवे की रिपोर्ट को बताया अधूरा, कहा- पारदर्शिता की कमी

Munish Pal | 8 hours ago

Halal certified food: भारत के राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सोमवार को कहा कि ट्रेनों में हलाल-सर्टिफाइड खाना परोसने के मुद्दे पर इंडियन रेलवे द्वारा सौंपी गई रिपोर्ट “अधूरा” है और इसमें “पारदर्शिता की भी कमी है।” NHRC ने रेलवे बोर्ड को एक शिकायत के बाद नोटिस जारी किया था, जिसमें आरोप लगाया गया था कि इंडियन रेलवे नॉन-वेजिटेरियन खाने में सिर्फ हलाल-प्रोसेस्ड मीट परोसता है, जो शिकायतकर्ता के अनुसार, अनुचित भेदभाव पैदा करता है और मानवाधिकारों का उल्लंघन करता है।

इसके जवाब में, रेलवे बोर्ड ने कमीशन को बताया कि ट्रेनों में हलाल-सर्टिफाइड खाना बेचने या परोसने का कोई आधिकारिक प्रावधान नहीं है। रेलवे बोर्ड के एक वरिष्ठ अधिकारी ने कहा, “इंडियन रेलवे और आईआरसीटीसी अपने फूड प्रोडक्ट्स के लिए फूड सेप्टी एंड स्टैंडर्ड्स अथॉरिटी ऑफ इंडिया की गाइडलाइन्स को फॉलो करते हैं,” और साथ ही कहा, “इंडियन रेलवे में हलाल-सर्टिफाइड खाना परोसने का कोई आधिकारिक प्रावधान नहीं है।” नहीं परोसा जाता हलाल-सर्टिफाइड खाना

रेलवे अधिकारियों ने यह भी बताया कि हाल ही में केंद्रीय माहिती आयोग (सीआईसी) के सामने एक ऐसा ही मामला उठाया गया था। एक आवेदक ने सूचना के अधिकार कानून के तहत यह जानकारी मांगी थी कि क्या ट्रेनों में नॉन-वेज खाने में हलाल-प्रोसेस्ड मीट परोसा जाता है। रेलवे बोर्ड ने CIC के सामने यह स्टैंड लिया था कि इंडियन रेलवे द्वारा कोई भी हलाल-सर्टिफाइड खाना नहीं परोसा जाता है।

सहमति के बारे में कोई रिकॉर्ड नहीं

CIC ने अपने आदेश में रेलवे की बात को रिकॉर्ड किया और कहा कि चीफ प्रिंसिपल इन्फॉर्मेशन ऑफिसर ने साफतौर पर और लगातार कहा है कि IRCTC के पास हलाल-सर्टिफाइड खाने की किसी पॉलिसी, उसकी मंजूरी की प्रक्रिया, या इस संबंध में यात्रियों से ली गई किसी साफ सहमति के बारे में कोई रिकॉर्ड या दस्तावेज मौजूद नहीं हैं।

मौलिक अधिकार होते हैं प्रभावित

हालांकि, NHRC ने पाया कि रेलवे द्वारा सबमिट की गई रिपोर्ट “अधूरी” और “पारदर्शिता की कमी वाली” लगती है, खासकर क्योंकि यह “यात्रियों की पसंद की आजादी” को प्रभावित करती है, ये एक मौलिक अधिकार है जो व्यक्तियों को यह जानने की आजादी देता है कि वे क्या खा रहे हैं। कमीशन ने आगे कहा कि किसी भी मांस को ‘हलाल’ माने जाने के लिए, दारुल उलूम देवबंद की व्याख्या के अनुसार, उसे एक मुस्लिम द्वारा ज़बह किया जाना चाहिए।

रोजगार में भेदभाव

इसमें कहा गया कि अगर ऐसा मांस ट्रेनों या IRCTC द्वारा मैनेज किए जाने वाले प्लेटफॉर्म पर परोसा जा रहा है, तो इससे रोजगार में भेदभाव और दूसरे धर्मों के लोगों के लिए अवसरों पर रोक से जुड़ी चिंताएं पैदा होती हैं।

Source: <https://www.khaskhabar.com/local/delhi-ncr/delhi-news/news-halal-food-controversy-on-trains-nhrc-calls-railways-report-incomplete-raises-questions-on-transparency-news-hindi-1-783391-KKN.html>

ट्रेनों में हलाल खाने का विवाद: NHRC ने रेलवे की रिपोर्ट को बताया 'अधूरा', पारदर्शिता पर उठाए सवाल

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नई दिल्ली। भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि ट्रेनों में हलाल-सर्टिफाइड खाना परोसने के मुद्दे पर इंडियन रेलवे द्वारा सौंपी गई रिपोर्ट "अधूरी" है और इसमें "पारदर्शिता की भी कमी है।" एनएचआरसी ने रेलवे बोर्ड को एक शिकायत के बाद नोटिस जारी किया था, जिसमें आरोप लगाया गया था कि इंडियन रेलवे नॉन-वेजिटरियन खाने में सिर्फ हलाल-प्रोसेस्ड मीट परोसता है, जो शिकायतकर्ता के अनुसार, अनुचित भेदभाव पैदा करता है और मानवाधिकारों का उल्लंघन करता है। इसके जवाब में, रेलवे बोर्ड ने कमीशन को बताया कि ट्रेनों में हलाल-सर्टिफाइड खाना बेचने या परोसने का कोई आधिकारिक प्रावधान नहीं है।

रेलवे बोर्ड के एक वरिष्ठ अधिकारी ने कहा, "इंडियन रेलवे और आईआरसीटीसी अपने फूड प्रोडक्ट्स के लिए फूड सेफ्टी एंड स्टैंडर्ड्स अथॉरिटी ऑफ इंडिया की गाइडलाइन्स को फॉलो करते हैं," और साथ ही कहा, "इंडियन रेलवे में हलाल-सर्टिफाइड खाना परोसने का कोई आधिकारिक प्रावधान नहीं है।"

रेलवे अधिकारियों ने यह भी बताया कि हाल ही में केंद्रीय माहिती आयोग (सीआईसी) के सामने एक ऐसा ही मामला उठाया गया था। एक आवेदक ने सूचना के अधिकार कानून के तहत यह जानकारी मांगी थी कि क्या ट्रेनों में नॉन-वेज खाने में हलाल-प्रोसेस्ड मीट परोसा जाता है।

रेलवे बोर्ड ने सीआईसी के सामने यह स्टैंड लिया था कि इंडियन रेलवे द्वारा कोई भी हलाल-सर्टिफाइड खाना नहीं परोसा जाता है।

सीआईसी ने अपने आदेश में रेलवे की बात को रिकॉर्ड किया और कहा कि चीफ प्रिंसिपल इन्फोर्मेशन ऑफिसर ने साफतौर पर और लगातार कहा है कि आईआरसीटीसी के पास हलाल-सर्टिफाइड खाने की किसी पॉलिसी, उसकी मंजूरी की प्रक्रिया, या इस संबंध में यात्रियों से ली गई किसी साफ सहमति के बारे में कोई रिकॉर्ड या दस्तावेज मौजूद नहीं हैं।

हालांकि, एनएचआरसी ने पाया कि रेलवे द्वारा सबमिट की गई रिपोर्ट "अधूरी" और "पारदर्शिता की कमी वाली" लगती है, खासकर क्योंकि यह "यात्रियों की पसंद की आजादी" को प्रभावित करती है, ये एक मौलिक अधिकार है जो व्यक्तियों को यह जानने की आजादी देता है कि वे क्या खा रहे हैं।

कमीशन ने आगे कहा कि किसी भी मांस को 'हलाल' माने जाने के लिए, दारुल उलूम देवबंद की व्याख्या के अनुसार, उसे एक मुस्लिम द्वारा ज़बह किया जाना चाहिए।

इसमें कहा गया कि अगर ऐसा मांस ट्रेनों या आईआरसीटीसी द्वारा मैनेज किए जाने वाले प्लेटफॉर्म पर परोसा जा रहा है, तो इससे रोजगार में भेदभाव और दूसरे धर्मों के लोगों के लिए अवसरों पर रोक से जुड़ी चिंताएं पैदा होती हैं।

--आईएएनएस



Source: <https://www.khaskhabar.com/local/delhi-ncr/delhi-news/news-nhrc-takes-strict-stance-on-non-vegetarian-food-demands-new-action-taken-report-from-railways-fssai-and-tourism-ministry-news-hindi-1-783450-KKN.html>

नॉन-वेज खाने पर NHRC सख्त, रेलवे-FSSAI और पर्यटन मंत्रालय से मांगी नई एटीआर

khaskhabar.com: सोमवार, 12 जनवरी 2026 4:07 PM

नई दिल्ली । भारतीय रेल में परोसे जाने वाले नॉन-वेज भोजन को लेकर उठे विवाद पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने रेलवे बोर्ड, खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) और पर्यटन मंत्रालय से दोबारा विस्तृत एक्शन टेक्न रिपोर्ट (एटीआर) की मांग की है। यह मामला 21 नवंबर 2025 को दर्ज कराई गई एक शिकायत से जुड़ा है, जिस पर आयोग ने 5 जनवरी 2026 को सुनवाई की। शिकायतकर्ता का आरोप है कि भारतीय रेल और आईआरसीटीसी द्वारा केवल हलाल तरीके से तैयार किया गया मांस परोसा जा रहा है। इससे न केवल यात्रियों की खाने की पसंद और धार्मिक स्वतंत्रता प्रभावित होती है, बल्कि यह हिंदू अनुसूचित जाति (एससी) समुदायों के उन लोगों के रोजगार और आजीविका पर भी असर डालता है, जो पारंपरिक रूप से मांस व्यापार से जुड़े रहे हैं।

शिकायत में कहा गया कि इस व्यवस्था से हिंदू और सिख यात्रियों को उनकी धार्मिक मान्यताओं के अनुरूप भोजन का विकल्प नहीं मिलता, जो संविधान के अनुच्छेद 14, 15, 19(1)(जी), 21 और 25 का उल्लंघन है।

24 नवंबर को आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता में एनएचआरसी ने इस मामले में संज्ञान लिया था और रेलवे बोर्ड को दो हफ्ते में रिपोर्ट देने का निर्देश दिया था।

इसके बाद आईआरसीटीसी ने 10 दिसंबर को रिपोर्ट सौंपते हुए कहा कि उसके पास कोई ऐसी नीति नहीं है, जिसमें हलाल प्रमाणन अनिवार्य हो और वह केवल एफएसएसएआई के मानकों का पालन करता है।

हालांकि, एनएचआरसी ने इस रिपोर्ट को अधूरी और पारदर्शिता से रहित बताया। आयोग ने कहा कि यात्रियों को यह जानने का पूरा अधिकार है कि वे जो नॉन-वेज भोजन खा रहे हैं, वह हलाल है या झटका। यदि केवल हलाल मांस परोसा जाता है, तो इससे गैर-मुस्लिम समुदायों के रोजगार अवसर सीमित हो सकते हैं।

आयोग ने सिख रीहत मर्यादा का उल्लेख करते हुए कहा कि बपतिस्मा प्राप्त सिखों के लिए मुस्लिम तरीके से काटे गए जानवर का मांस खाना वर्जित है। ऐसे में जानकारी का खुलासा जरूरी है। आईआरसीटीसी की रिपोर्ट में यह स्पष्ट नहीं है कि कौन-से ठेकेदार हलाल, झटका या दोनों तरह का मांस परोस रहे हैं।

आयोग ने रेलवे बोर्ड को निर्देश दिया है कि वह चार हफ्ते के भीतर नई एटीआर दाखिल करे, जिसमें सभी रेलवे स्टेशनों, ट्रेनों, होटलों और रेस्टोरेंट्स में भोजन सप्लाई करने वाले ठेकेदारों की सूची हो और यह भी स्पष्ट किया जाए कि वे हलाल, झटका या दोनों प्रकार का मांस परोसते हैं।

इसके साथ ही, एफएसएसएआई को अपने गुणवत्ता मानकों में इस विषय को शामिल करने और पर्यटन मंत्रालय को होटल स्टार रेटिंग और वर्गीकरण में मांस काटने की विधि के खुलासे से जुड़े प्रावधान जोड़ने पर रिपोर्ट देने के निर्देश दिए गए हैं। एनएचआरसी ने साफ किया है कि इस पूरे मामले में पारदर्शिता, समानता और यात्रियों की स्वतंत्रता को सर्वोपरि रखा जाना चाहिए।

--आईएएनएस



Source: <https://lokshakti.in/india/nhrc-cracks-down-on-non-veg-food-safety-in-trains/>

नॉन-वेज भोजन पर एनएचआरसी सख्त, रेलवे से मांगी नई रिपोर्ट

By Lok Shakti भारत January 12, 2026 | 1 Min Read

रेल यात्रियों के स्वास्थ्य की रक्षा के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कड़ा रुख अपनाया है। ट्रेनों में परोसे जाने वाले नॉन-वेज भोजन की गुणवत्ता पर गंभीर चिंता जताते हुए आयोग ने रेल मंत्रालय, फूड सेपटी एंड स्टैंडर्ड्स अथॉरिटी ऑफ इंडिया (एफएसएआई) और पर्यटन मंत्रालय से नई एकशन टेकन रिपोर्ट्स (एटीआर) मांगी हैं।

हाल के दिनों में खराब नॉन-वेज भोजन से फूड पॉइंजनिंग के कई मामले सामने आए हैं। यात्रियों ने स्टेल इंग्रीडिएंट्स, गंदे किचन और ठीक से स्टोर न किए गए मीट की शिकायतें दर्ज की हैं। आयोग ने इसे मौलिक अधिकारों का उल्लंघन बताते हुए तत्काल कार्रवाई की मांग की है।

रेलवे ने जवाब में वेंडर्स की जांच और नए मानकों का वादा किया है। एफएसएआई रैंडम सैंपलिंग बढ़ाएगी, जबकि पर्यटन मंत्रालय होटलों में समान नियम लागू करेगा।

यह कदम देशव्यापी केटरिंग सिस्टम में सुधार ला सकता है, जहां करोड़ों लोग रोजाना निर्भर हैं। विशेषज्ञों का कहना है कि कोल्ड चेन और ट्रेनिंग पर जोर देना जरूरी है। एटीआर जल्द आने वाली है, जिससे यात्रियों को राहत मिलेगी।



Source: <https://navbharattimes.indiatimes.com/business/business-news/nhrc-seeks-report-on-halal-food-from-railway-board/articleshow/126481086.cms>

नॉन-वेज खाने पर NHRC सख्त, रेलवे-FSSAI और पर्यटन मंत्रालय से मांगी नई रिपोर्ट

Curated by: दिल प्रकाश | आईएएनएस•12 Jan 2026, 3:34 pm IST

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रेल में परोसे जाने वाले नॉन-वेज भोजन को लेकर उठे विवाद पर सख्त रुख अपनाया है। आयोग ने इस बारे में रेलवे बोर्ड, FSSAI और पर्यटन मंत्रालय से विस्तृत एक्शन टेकन रिपोर्ट मांगी है।

आरोप है कि रेल और आईआरसीटीसी द्वारा केवल हलाल तरीके से तैयार किया गया मांस परोसा जा रहा है।

नई दिल्ली: भारतीय रेल में परोसे जाने वाले नॉन-वेज भोजन को लेकर उठे विवाद पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है।

आयोग ने रेलवे बोर्ड, खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) और पर्यटन मंत्रालय से दोबारा विस्तृत एक्शन टेकन रिपोर्ट (एटीआर) की मांग की है। यह मामला 21 नवंबर 2025 को दर्ज कराई गई एक शिकायत से जुड़ा है, जिस पर आयोग ने 5 जनवरी 2026 को सुनवाई की।

शिकायतकर्ता का आरोप है कि भारतीय रेल और आईआरसीटीसी द्वारा केवल हलाल तरीके से तैयार किया गया मांस परोसा जा रहा है। इससे न केवल यात्रियों की खाने की पसंद और धार्मिक स्वतंत्रता प्रभावित होती है, बल्कि यह हिंदू अनुसूचित जाति (एससी) समुदायों के उन लोगों के रोजगार और आजीविका पर भी असर डालता है, जो पारंपरिक रूप से मांस व्यापार से जुड़े रहे हैं। शिकायत में कहा गया कि इस व्यवस्था से हिंदू और सिख यात्रियों को उनकी धार्मिक मान्यताओं के अनुरूप भोजन का विकल्प नहीं मिलता, जो संविधान के अनुच्छेद 14, 15, 19(1)(जी), 21 और 25 का उल्लंघन है।

हलाल प्रमाणन

24 नवंबर को आयोग के सदस्य प्रियंक कानूनगों की अध्यक्षता में एनएचआरसी ने इस मामले में संज्ञान लिया था और रेलवे बोर्ड को दो हफ्ते में रिपोर्ट देने का निर्देश दिया था। इसके बाद आईआरसीटीसी ने 10 दिसंबर को रिपोर्ट सौंपते हुए कहा कि उसके पास कोई ऐसी नीति नहीं है, जिसमें हलाल प्रमाणन अनिवार्य हो और वह केवल एफएसएसएआई के मानकों का पालन करता है।

हालांकि, एनएचआरसी ने इस रिपोर्ट को अधूरी और पारदर्शिता से रहित बताया। आयोग ने कहा कि यात्रियों को यह जानने का पूरा अधिकार है कि वे जो नॉन-वेज भोजन खा रहे हैं, वह हलाल है या झटका। यदि केवल हलाल मांस परोसा जाता है, तो इससे गैर-मुस्लिम समुदायों के रोजगार अवसर सीमित हो सकते हैं।

मांस खाना वर्जित

आयोग ने सिख रहत मर्यादा का उल्लेख करते हुए कहा कि अमृतधारी सिखों के लिए मुस्लिम तरीके से काटे गए जानवर का मांस खाना वर्जित है। ऐसे में जानकारी का खुलासा जरूरी है। आईआरसीटीसी की रिपोर्ट में यह स्पष्ट नहीं है कि कौन-से ठेकेदार हलाल, झटका या दोनों तरह का मांस परोस रहे हैं। आयोग ने रेलवे बोर्ड को निर्देश दिया है कि वह चार हफ्ते के भीतर नई एटीआर दाखिल करे, जिसमें सभी रेलवे स्टेशनों, ट्रेनों, होटलों और रेस्टोरेंट्स में भोजन सप्लाई करने वाले ठेकेदारों की सूची हो और यह भी स्पष्ट किया जाए कि वे हलाल, झटका या दोनों प्रकार का मांस परोसते हैं।

इसके साथ ही, एफएसएसएआई को अपने गुणवत्ता मानकों में इस विषय को शामिल करने और पर्यटन मंत्रालय को होटल स्टार रेटिंग और वर्गीकरण में मांस काटने की विधि के खुलासे से जुड़े प्रावधान जोड़ने पर रिपोर्ट देने के निर्देश दिए गए हैं। एनएचआरसी ने साफ किया है कि इस पूरे मामले में पारदर्शिता, समानता और यात्रियों की स्वतंत्रता को सर्वोपरि रखा जाना चाहिए।

Source: <https://hindi.news18.com/news/business/railways-chicken-mutton-served-on-trains-halal-or-jhatka-what-indian-railways-said-on-irctc-non-veg-food-10059810.html>

ट्रेन में मिलने वाला चिकन-मटन हलाल होता है या झटका, रेलवे ने बताई नॉनवेज खाने की सच्चाई

Edited by: Saad Omar

Agency: आईएएनएस

Last Updated: January 13, 2026, 07:09 IST

Indian Railway Non Veg Food: ट्रेन में परोसे या बेचे जाने वाले नॉन-वेज खाने को लेकर लंबे समय से यह सवाल उठता रहा है कि वह हलाल पद्धति से तैयार होता है या झटका तरीके से। इस मुद्दे पर अक्सर विवाद भी सामने आते रहे हैं। अब भारतीय रेलवे ने इस पर स्थिति साफ कर दी है।

ट्रेन में परोसा या बेचा जाने वाला नॉन-वेज खाना हलाल होता है या झटका? इसे लेकर अक्सर ही विवाद उठता रहता है। हालांकि अब भारतीय रेल ने इस पर तस्वीर साफ की है। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने बताया कि हमें एक शिकायत मिली थी जिसमें कहा गया था कि भारतीय रेलवे में परोसा या बेचा जाने वाला नॉन-वेज खाना सिर्फ हलाल तरीके से काटे गए जानवरों से बनाया जाता है।

प्रियंक कानूनगो ने कहा कि हमने यह मुद्दा रेलवे के सामने उठाया और उनसे सफाई मांगी। रेलवे ने बताया कि उनके यहां हलाल सर्टिफिकेशन की कोई बाध्यता नहीं है। हम इस बात के लिए उनकी प्रशंसा करते हैं कि उन्होंने समय पर तुरंत संज्ञान लिया और हमें जवाब दिया। यह उनकी जिम्मेदारी को दर्शाता है। क्यों है विवाद?

कानूनगो ने बताया कि हमने उन्हें एक नोटिस के माध्यम से पूछा है कि रेलवे में जो ठेकेदार भोजन बेचते हैं या सप्लायर मांस की सप्लाई करते हैं, वह हलाल पद्धति से है या झटका पद्धति से। यह इसलिए भी जरूरी है, क्योंकि दारुल उलूम देवबंद के अनुसार हलाल पद्धति से जानवर का वध सिर्फ मुसलमान ही कर सकते हैं।

उन्होंने कहा, सरकारी एजेंसी होने के नाते रेलवे जो खाना बेच रही है, उसमें मांस किस पद्धति से तैयार किया जा रहा है, यह स्पष्ट होना चाहिए। झटका पद्धति से मांस का वध हिंदू तथा अन्य दलित समुदाय करते हैं। सभी वर्गों के लोगों के जीविका के अधिकार को सुनिश्चित करने के लिए सभी प्रकार के मांस की बिक्री होनी चाहिए।

ट्रेन के खाने पर लगेगा स्टिकर?

प्रियंक कानूनगो ने आगे कहा कि रेलवे के साथ-साथ FSSAI को भी नोटिस जारी कर पूछा गया है कि ऐसी संभावनाओं पर विचार किया जाए, जहां भारत में बिकने वाली मांसाहारी सामग्री पर यह स्पष्ट रूप से निर्दिष्ट किया जाए कि यह सभी धर्मों के लोग खा सकते हैं या नहीं। किसी के लिए प्रतिबंध है तो उसे स्पष्ट रूप से बता दिया जाए। उन्होंने कहा कि भारत में एक अन्य अल्पसंख्यक समुदाय सिख समुदाय है। सिख धर्म मानने वालों के लिए पवित्र नियम पुस्तिका है, जिसमें आर्टिकल 24 में स्पष्ट लिखा है कि सिखों को इस्लामी हलाल पद्धति से तैयार किया गया मीट नहीं खाना चाहिए। यह उनके लिए प्रतिबंधित है। यदि एक विशेष पद्धति से तैयार मीट सिख समुदाय के लिए प्रतिबंधित है, तो अंजाने में उन्हें वही भोजन देना धार्मिक आस्था के साथ खिलवाड़ है और मानवाधिकार का उल्लंघन है।



Source: <https://hindi.news18.com/amp/news/nation/good-news-for-chicken-and-meat-in-train-jhatka-or-halal-will-end-nhrc-priyank-kanoongo-notice-to-irtc-10058067.html>

ट्रेन में चिकन-मीट खाने वालों को लिए खुशखबरी, हलाल या झटका का झंझट होगा खत्म, किसने दिया निर्देश

Written by: Deep Raj Deepak

Agency: News18India

Last Updated:January 12, 2026, 15:48 IST

Railway Non-Veg Food: अब ट्रेन में मांसाहारी भोजन खाने वाले को धार्मिक भावना पर चोट पहुंचने का डर नहीं रहेगा. एनएचआरसी ने रेलवे और एफएसएसआई को नोटिस जारी करते हुए हलाल और झटका मीट के बारे में बताने की बात कही है. उनका कहना है कि लोगों के मांसाहार खाने में झटका और हलाल मीट का लोगों लगा होना चाहिए.

Indian Railway News: ट्रेन में मांसाहार खाने से यात्री बचते हैं. धार्मिक भावनाओं की वजह से लोग ट्रेन में चिकन या मांसाहार खाने से बचते हैं. दरअसल, हलाल और झटका के बीच मामला फंस जाता है. हिंदू यात्री हलाल चिकन खाने से बचते हैं, तो मुसलमान झटका. वैसे ट्रेन में मिलने वाले मांसाहार भोजन पर इसका वर्गीकरण नहीं होता है. मगर, अब इसका टेंशन खत्म होने जा रहा है. राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने रेलवे में कैटरर्स को हैंडल करने वाले एजेंसी आईआरसीटीसी को नोटिस जारी किया है.

दरअसल, रेलवे में खाने-पीने की चीजों, विशेषकर मांस के कैटेरराईज करने को लेकर एक नई बहस छिड़ गई है. अब एनएचआरसी ने रेलवे (IRCTC), भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (FSSAI) और पर्यटन मंत्रालय को नोटिस जारी किया है. आयोग ने स्पष्ट रूप से पूछा है कि उपभोक्ताओं को यह जानने का अधिकार क्यों नहीं मिलना चाहिए कि उन्हें परोसा जाने वाला मांस 'हलाल' है या 'झटका'?

क्या है पूरा विवाद?

प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने यह कार्रवाई उन शिकायतों के बाद की है, जिनमें कहा गया था कि भोजन परोसने वाली संस्थाएं मांस के प्रकार को सार्वजनिक नहीं कर रही हैं. आयोग ने अब इन सभी विभागों से 4 हफ्ते के भीतर विस्तृत जवाब मांगा है. आयोग ने मुख्य रूप से चार बिंदुओं पर अपनी रिपोर्ट मांगी है:-

NHRC के 4 कड़े निर्देश:

धार्मिक मान्यताओं का हवाला

इस आदेश के पीछे दो धर्मों का हवाला दिया गया है- पहला सिख और मुस्लिम. सिखों की पवित्र नियम पुस्तिका 'रहित मर्यादा' में स्पष्ट रूप से लिखा है कि सिखों को हलाल पद्धति से तैयार किया गया मांस खाना वर्जित है. ऐसे में बिना लेबलिंग के उन्हें भोजन परोसना उनकी धार्मिक स्वतंत्रता का उल्लंघन है.

दारुल उलूम देवबंद: देवबंद के अनुसार, हलाल पद्धति से स्लॉटर केवल मुस्लिम ही कर सकते हैं. आयोग का तर्क है कि यदि केवल 'हलाल' को ही मान्यता दी जाती है, तो यह गैर-मुस्लिम विक्रेताओं के व्यापार करने के अधिकार को प्रभावित करता है.

कानूनगो ने क्या कहा?

प्रियंक कानूनगो ने नोटिस जारी करने का बाद कहा कि 'हमें लगातार शिकायतें मिल रही थीं कि उपभोक्ताओं के पास चुनाव का अधिकार नहीं है. पारदर्शिता सुनिश्चित करना सरकार की जिम्मेदारी है ताकि किसी की धार्मिक भावनाएं आहत न हों और सभी के लिए व्यापार के समान अवसर रहें.'



Source: <https://www.prabhatkhabar.com/state/bihar/darbhanga/the-meeting-was-chaired-by-the-dm/amp>

जनता दरबार में आने वाले फरियादियों से करेंगे विनम्रता से बात

डीएम कौशल कुमार की अध्यक्षता में जिला स्तरीय समन्वय समिति की बैठक हुई।

By RANJEET THAKUR | January 12, 2026 8:05 PM

दरभंगा। डीएम कौशल कुमार की अध्यक्षता में जिला स्तरीय समन्वय समिति की बैठक हुई। बैठक में डीएम ने सीडब्लूजेसी के लंबित मामले को लेकर संबंधित पदाधिकारी से फीडबैक प्राप्त किया। समीक्षा के क्रम में पता चला कि एमजेसी के सर्वाधिक मामले अंचल स्तर पर लंबित हैं। डीएम ने संबंधित पदाधिकारी को एमजेसी के लंबित मामलों को समीक्षा कर न्यायालय में प्रतिवेदन समर्पित करने हेतु निर्देशित किया। एलपीए मामले की भी समीक्षा की। लंबित मामले को शीघ्र निष्पादन करने को कहा। राष्ट्रीय मानवाधिकार आयोग से संबंधित मामलों की समीक्षा के दौरान प्रभारी पदाधिकारी जिला सामान्य शाखा को सभी मामले के निष्पादन को कहा गया। डीएम ने कहा कि जिला, अनुमंडल एवं प्रखंड स्तर पर सप्ताह में दो दिन सोमवार एवं शुक्रवार को आम जनता की शिकायतों के समाधान के लिये मिलने का समय निर्धारित करें। संबंधित पदाधिकारी निर्धारित दो दिन अपने-अपने कार्यालय में उपस्थित रहेंगे। आम जनता को सभी प्रकार की बुनियादी सुविधा भी उपलब्ध कराएंगे। जनता दरबार में आने वाले फरियादियों से विनम्रता से बात करेंगे। उनकी समस्याओं को समाधान करने का हार संभव प्रयास करेंगे।

की गयी लोक सेवाओं के अधिकार अधिनियम की समीक्षा

बैठक में लोक सेवाओं का अधिकार अधिनियम की भी समीक्षा की गयी। जाति, आवासीय, आय प्रमाण पत्र से संबंधित लंबित मामलों को जल्द से जल्द निष्पादन करने को कहा गया। राशन कार्ड के लंबित आवेदनों को भी निष्पादन करने को कहा गया। लोक शिकायत निवारण अधिनियम की समीक्षा के क्रम में पता चला कि लोक प्राधिकार द्वारा ससमय प्रतिवेदन समर्पित नहीं करने के कारण मामलों का निष्पादन नहीं हो पा रहा है। डीएम ने सभी लोक प्राधिकार को ससमय प्रतिवेदन उपलब्ध कराने को कहा। बैठक में अन्य विभागों के कार्यों की भी समीक्षा की गयी। बैठक में डीडीसी स्वप्निल, नगर आयुक्त राकेश कुमार गुप्ता, अपर समाहर्ता राजस्व मनोज कुमार, डीपीजीआरओ राजेश कुमार, कोषागार पदाधिकारी, जिला स्तरीय पदाधिकारी तथा वीडियो कॉन्फ्रेंसिंग के माध्यम से अनुमंडल पदाधिकारी, प्रखंड विकास पदाधिकारी आदि पदाधिकारी उपस्थित रहे।

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Source: <https://www.saahassamachar.in/human-rights-commission-takes-strict-action-over-the-death-of-two-people-in-a-sewer-the-culprits-will-not-be-spared>

सीवर में 2 लोगों की मौत पर मानव अधिकार आयोग सख्त, 'गुनहगारों को बरखा नहीं जाएगा'

SaahasSamachar | Jan 12, 2026 - 11:14

चंडीगढ़.

हरियाणा मानव अधिकार आयोग ने सीवर में सफाई के दौरान दो व्यक्तियों की दर्दनाक मृत्यु के मामले में सख्त रुख अपनाते हुए स्पष्ट किया है कि ऐसी अमानवीय घटनाएं न केवल कानून का उल्लंघन हैं, बल्कि मानवाधिकारों पर गंभीर आघात भी हैं। हरियाणा मानव अधिकार आयोग के अध्यक्ष जस्टिस ललित बत्रा तथा दोनों सदस्यों कुलदीप जैन और दीप भाटिया को मिलाकर बने पूर्ण आयोग के आदेश से है कि दोषियों की जवाबदेही तय किए बिना किसी भी सूरत में मामले को ठड़े बस्ते में नहीं डाला जाएगा।

आयोग के अध्यक्ष माननीय न्यायमूर्ति ललित बत्रा की अध्यक्षता में पारित आदेश में यह उल्लेख किया गया कि माननीय सर्वोच्च न्यायालय द्वारा सफाई कर्मचारी आंदोलन बनाम भारत संघ मामले में दिए गए स्पष्ट निर्देशों के बावजूद सीवर में बिना सुरक्षा उपकरणों के मैनुअल एंट्री कराए जाने की घटनाएं चिंता का विषय बनी हुई हैं। सर्वोच्च न्यायालय ने ऐसे मामलों में मृतक के परिजनों को ₹10 लाख मुआवजा देने को अनिवार्य ठहराया है।

हरियाणा मानव अधिकार आयोग ने पुलिस अधीक्षक, हांसी द्वारा प्रस्तुत रिपोर्ट का संज्ञान लेते हुए पाया कि मामले की जांच अपेक्षित गति से आगे नहीं बढ़ी है तथा अब तक जिम्मेदार व्यक्तियों की स्पष्ट जवाबदेही तय नहीं की गई है। रिपोर्ट में जिम्मेदारी तय करने के संबंध में कोई स्पष्ट विवरण नहीं है, जबकि जिला अटॉर्नी की राय में संज्ञेय अपराध प्रथम दृष्ट्या बनता पाया गया है। यह लापरवाही मानव जीवन की हानि एवं गंभीर मानवाधिकार उल्लंघन के मामले में जांच एजेंसी के उदासीन रवैये को दर्शाती है। आयोग यह भी पाता है कि एफआईआर संख्या 326 दिनांक 19.10.2025 की जांच अपेक्षित ढंग से आगे नहीं बढ़ी है, विशेषकर जिम्मेदार व्यक्तियों की पहचान एवं जवाबदेही तय करने के संदर्भ में। इस पर कड़ा रुख अपनाते हुए आयोग ने जांच अधिकारी एवं उप पुलिस अधीक्षक (अपराध), हांसी को समस्त मूल रिकॉर्ड सहित व्यक्तिगत रूप से आयोग के समक्ष उपस्थित होने के निर्देश दिए हैं।

उपायुक्त हिसार छह सप्ताह के भीतर मृतक श्रमिकों के परिवारों को दी गई या स्वीकृत राहत एवं मुआवजे, किसी भी अंतरिम सहायता तथा आश्रितों के पुनर्वास हेतु प्रस्तावित उपायों के संबंध में विस्तृत रिपोर्ट प्रस्तुत करें। नगर परिषद, हांसी (या यदि क्षेत्र नगर सीमा से बाहर हो तो संबंधित ग्राम पंचायत, ग्राम रामपुरा, तहसील हांसी, जिला हिसार, सरपंच के माध्यम से) छह सप्ताह के भीतर घटना की परिस्थितियों, होटल परिसर के लाइसेंस व निरीक्षण तथा मैला ढोने वालों के नियोजन का प्रतिषेध एवं उनका पुनर्वास अधिनियम, 2013 के उल्लंघन के संबंध में रिपोर्ट प्रस्तुत करें। पुलिस अधीक्षक, हांसी छह सप्ताह के भीतर दर्ज की गई एफआईआर, लागू धाराओं तथा मृत्यु के लिए जवाबदेही तय करने हेतु जांच की प्रगति की स्थिति रिपोर्ट प्रस्तुत करें। होटल प्रबंधन तत्काल बिना सुरक्षा उपकरणों, गैस परीक्षण, रेस्क्यू स्टैंडबाय, ऑक्सीजन सिलेंडर, ऑक्सीजन मास्क एवं यंत्रीकरण के सेटिंग/सीवर टैंक में किसी भी प्रकार की मैनुअल एंट्री को निलंबित करे तथा छह सप्ताह के भीतर अनुपालन रिपोर्ट दाखिल करें।"



Source: <https://smartkhabari.com/threads/1382/>

ट्रेनों में हलाल खाने का विवाद: एनएचआरसी ने रेलवे की रिपोर्ट को बताया 'अधूरा', पारदर्शिता पर उठाए सवाल

Thread starter IANS

Start date आज 12:23 PM बजे

नई दिल्ली, 12 जनवरी। भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि ट्रेनों में हलाल-सर्टिफाइड खाना परोसने के मुद्दे पर इंडियन रेलवे द्वारा सौंपी गई रिपोर्ट "अधूरी" है और इसमें "पारदर्शिता की भी कमी है।"

एनएचआरसी ने रेलवे बोर्ड को एक शिकायत के बाद नोटिस जारी किया था, जिसमें आरोप लगाया गया था कि इंडियन रेलवे नॉन-वेजिटेरियन खाने में सिर्फ हलाल-प्रोसेस्ड मीट परोसता है, जो शिकायतकर्ता के अनुसार, अनुचित भेदभाव पैदा करता है और मानवाधिकारों का उल्लंघन करता है।

इसके जवाब में, रेलवे बोर्ड ने कमीशन को बताया कि ट्रेनों में हलाल-सर्टिफाइड खाना बेचने या परोसने का कोई आधिकारिक प्रावधान नहीं है।

रेलवे बोर्ड के एक वरिष्ठ अधिकारी ने कहा, "इंडियन रेलवे और आईआरसीटीसी अपने फूड प्रोडक्ट्स के लिए फूड सेफ्टी एंड स्टैंडर्ड्स अथॉरिटी ऑफ इंडिया की गाइडलाइन्स को फॉलो करते हैं," और साथ ही कहा, "इंडियन रेलवे में हलाल-सर्टिफाइड खाना परोसने का कोई आधिकारिक प्रावधान नहीं है।"

रेलवे अधिकारियों ने यह भी बताया कि हाल ही में केंद्रीय माहिती आयोग (सीआईसी) के सामने एक ऐसा ही मामला उठाया गया था। एक आवेदक ने सूचना के अधिकार कानून के तहत यह जानकारी मांगी थी कि क्या ट्रेनों में नॉन-वेज खाने में हलाल-प्रोसेस्ड मीट परोसा जाता है।

रेलवे बोर्ड ने सीआईसी के सामने यह रेटेंड लिया था कि इंडियन रेलवे द्वारा कोई भी हलाल-सर्टिफाइड खाना नहीं परोसा जाता है।

सीआईसी ने अपने आदेश में रेलवे की बात को रिकॉर्ड किया और कहा कि चीफ प्रिंसिपल इन्फॉर्मेशन ऑफिसर ने साफ्टतैर पर और लगातार कहा है कि आईआरसीटीसी के पास हलाल-सर्टिफाइड खाने की किसी पॉलिसी, उसकी मंजूरी की प्रक्रिया, या इस संबंध में यात्रियों से ली गई किसी साफ सहमति के बारे में कोई रिकॉर्ड या दस्तावेज मौजूद नहीं हैं।

हालांकि, एनएचआरसी ने पाया कि रेलवे द्वारा सबमिट की गई रिपोर्ट "अधूरी" और "पारदर्शिता की कमी वाली" लगती है, खासकर क्योंकि यह "यात्रियों की पसंद की आजादी" को प्रभावित करती है, ये एक मौलिक अधिकार है जो व्यक्तियों को यह जानने की आजादी देता है कि वे क्या खा रहे हैं।

कमीशन ने आगे कहा कि किसी भी मांस को 'हलाल' माने जाने के लिए, दारुल उलूम देवबंद की व्याख्या के अनुसार, उसे एक मुस्लिम द्वारा ज़बह किया जाना चाहिए।

इसमें कहा गया कि अगर ऐसा मांस ट्रेनों या आईआरसीटीसी द्वारा मैनेज किए जाने वाले प्लेटफॉर्म पर परोसा जा रहा है, तो इससे रोजगार में भेदभाव और दूसरे धर्मों के लोगों के लिए अवसरों पर रोक से जुड़ी चिंताएं पैदा होती हैं।